

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH, PUNE
UNDER DECTION 14 AND SECTION 18(1) READ WITH SECTION 20 OF THE
NATIONAL GREEN TRIBUNAL ACT,2010
ORIGINAL APPLICATION NO.98 OF 2022

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Nadeem Altaf Chowdhary and Ors. ...Applicants

Versus

Maharashtra Pollution Control Board and Ors. ...Respondents

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BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH, PUNE
(UNDER SECTION 14 AND SECTION 18(1) READ WITH SECTION 20
OF THE NATIONAL GREEN TRIBUNAL ACT, 2010
ORIGINAL APPLICATION No.98 OF 2022

Nadeem Altaf Chowdhary & Ors. ...Applicants
Versus
Maharashtra Pollution Control Board and Ors. ...Respondents



AFFIDAVIT IN REPLY ON BEHALF OF RESPONDENT No.3

I, Mr. Kunal Bajaj, of Mumbai, Indian Inhabitant, having my office at G. Ghasitaram Estate, Jasmine Mill Road, Mahim (East), Mumbai-400 017, do hereby solemnly affirm and say as under:

1. I am the Authorised Representative of the Respondent No.3 and I am making this Affidavit in Reply.

2. I have read the above Original Application filed by the Applicants under sections 14, 18(1) and 20 of the National Green Tribunal Act, 2010 (hereinafter referred to as the "Act"). I am conversant with the facts of the case and able to depose to the same to personal knowledge. In am making this Affidavit for and on behalf of Respondent No.3 in reply. I further crave leave of this Hon'ble Tribunal to refer to and rely upon any other documents pertaining to the present disputes, as and when produced and to file a detailed affidavit on the merits of the case, if deemed necessary.

3. At the outset, I deny all and singular the statements, contentions, submissions and allegations contained in the present Application as are inconsistent with and/or contrary to what is stated hereinbelow. I say that any statements, allegations or averments contained in the Application, not specifically denied herein, shall not be deemed to be an admission on the part of the Respondent No.3, unless the same has been expressly admitted hereinbelow. Mere non-traverse of any contents of the said Application, should not be treated as an admission on the part of the Respondent No.3.

4. Before dealing with the averments, statements, allegations, and insinuations as contended by the Applicants in the present Application, it is necessary and pertinent to bring certain relevant facts to the notice and knowledge of this Hon'ble Tribunal, which are stated hereinbelow.

I. BACKGROUND OF RESPONDENT No.3

- a) In the year 1978, M/s. Punjabi Ghasitaram Halwai Karachiwala along with the some of the directors of Respondent No.3 started a business of manufacturing Indian sweets and snacks, at the same premises.
- b) In the year 2000, the directors of Respondent No.3 decided to register their business as a private limited company incorporated under the Companies Act, 1956.



- c) The Respondent No.3 has been using the premises situate at G Ghasitaram Estate, Jasmine Mill Road, Mahim East, Mumbai 400 017 (hereinafter referred to as “**premises**”) for the purpose of manufacturing and providing sweets and snacks since the year 1978.

II. SET UP FOR PRODUCING SWEETS

- a) The Respondent No.3 has, since the start of the business had used Bhattis for the production of Indian sweets and savoury snacks. The Respondent No.3 uses biomass briquettes to jump the fire in the Mini Steam Boiler & Thermic Fluid Heater. The aforesaid biomass briquettes are used by the Respondent No.3 on regular basis and have been purchased by the Respondent No.3 from Patel Vallabhdas and Co., manufactures of briquettes since the last 15 years. The aforesaid biomass briquettes comprise of “Biodegradable Agro Waste” which is ground nut shell. Ground nut shells are rich in many functional compounds and composed of cellulose, hemicellulose and lignin, and can be utilized in multiple ways. The bio degradable agro waste briquettes are eco-friendly and do not consist of any chemical substance harmful to the environment and the air. Hereto annexed and marked as “**Exhibit A**” is a letter addressed from Patel Vallabhdas and Co. stating that the aforesaid briquettes are made from biomass briquettes are made from “Biodegradable Agro Waste”.



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- b) The Respondent No.3 applied to the fire department for the use of cylinders and boilers in their factory. The fire department granted permission to use twenty cylinders and boilers in the factory. I crave leave on this Hon'ble Tribunal to refer and rely upon the aforesaid permission, as and when produced and if found necessary.
- c) At present, the Respondent No.3 is using six gas burners, twenty cylinders, two steam boilers utilising biowaste briquette as fuel, one thermic fluid heater which utilises biowaste briquette as fuel and one LDO fired boiler using light diesel oil as fuel in the factory. Hereto annexed and marked as "**Exhibit B**" is a diagram of how the burners are used in the factory.

III.PERMISSIONS

- a) The Municipal Corporation of Greater Mumbai permitted Karachiwala to establish a factory on the said premises under the provisions of section 390 and 479 of the Mumbai Municipal Corporation Act to establish a factory (hereinafter referred to as the "first permission"). I crave leave on this Hon'ble Tribunal to refer and rely upon the aforesaid permission, as and when produced and if found necessary. I crave leave on this Hon'ble Tribunal to refer and rely upon the aforesaid permission, as and when produced and if found necessary.

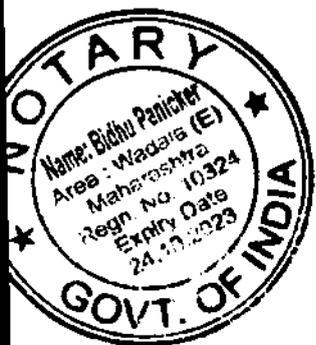


- b) After obtaining the first permission, Karachiwala started using the premises as a factory as defined under the Factories Act, 1948 and started making Indian sweets and savoury snacks. Thereafter, on several occasions, the Respondent No.3 approached the Municipal Corporation of Greater Mumbai for renewal of the factory permit. Vide factory permit No. 78618757 dated 1st April 2021, issued by the Municipal Corporation of Greater Mumbai, renewed the factory permit till 31st March, 2023. Hereto annexed and marked as "Exhibit C" is a copy of the "**Renewed Factory Permit**".
- c) After receiving the first consent to operate, Karachiwala commenced all the operational activities in the factory and complied with all the terms and conditions as stated in the first consent to operate. Thereafter, on several occasions, Respondent No.3 approached the Maharashtra Pollution Control Board for renewal for their consent to operate.
- d) Vide consent to operate No. MPCB/CR/15/09357 dated 31st July 2015 issued by the Maharashtra Pollution Control Board to the Respondent No.3, the Respondent No.3 received consent to operate the factory under the Water Act, Air Act and HW (M&H) Rules till 30th July 2021. Hereto annexed and marked as "Exhibit D" is a copy of the **Consent to Operate dated 31st July 2015**. As per the conditions stipulated under the consent to operate dated 31st July



2015, more specifically under point No. 5 (iv) and (vi) of the consent to operate dated 31st July 2015, the Respondent No.3 was directed to provide ports in the chimney and facilities such as ladder, platform etc for the monitoring the air emissions. I state that the Respondent No.3 has complied with the all the terms and conditions as mentioned in the Consent to Operate dated 31st July 2015 and has also provided ports in the chimneys and other facilities such as ladder and platforms for monitoring the air emissions. As stipulated under the Consent to Operate dated 31st July 2015, the Respondent No.3 has also designated numbers to the vents attached to the chimneys. Further, the Respondent No. 3 is regularly monitoring the factory's stack emission and ambient air quality as directed and required by the Maharashtra Pollution Control Board. Hereto annexed and marked as "Exhibit E-Colly" are the pictures of the chimneys showing compliance of the Consent to Operate dated 31st July, 2015.

- e) I state that as per point 7(vii) of the Consent to Operate dated 31st July 2015, the Respondent No.3 was to apply for renewal of the consent to operate at least 60 days prior to the date of the expiry of the consent to operate dated 31st July 2015 i.e.31st May, 2021. However, due to the covid-19 pandemic and due to the lockdowns and restrictions in place, the Respondent No.3 could not make the necessary application to the Maharashtra Pollution Control Board on or before 1st May, 2021.



f) Thereafter, in or around 18th November 2021, the Respondent No.3 applied to the Maharashtra Pollution Control Board for renewal of the consent to operate under the Water Act, Air Act and HW (M&H) Rules. Vide consent to operate No. Mumbai/UAN No.125772/R-220100/283 dated 28th January 2022, issued by the Maharashtra Pollution Control Board to the Respondent No.3, received the renewed consent to operate, which is valid up to 30th June, 2025 (hereinafter referred to as the “**existing consent to operate**”). Hereto annexed and marked as “**Exhibit F**” is a copy of the existing consent to operate.

g) The existing consent to operate was granted/renewed by the Maharashtra Pollution Control Board, subject to certain terms and conditions, which are complied with by the Respondent No.3. As per schedule-II of the existing consent to operate, more particularly point 1 of schedule-II, the Respondent No.3 was directed to shift the fuel pattern from the Bhatti system to clean fuel i.e LPG/CNG within a period of six months from the date of the grant of existing consent to operate i.e 28th July, 2022. I state that the Respondent No.3 has on several occasions orally and via written communication, applied to M/s. Mahanagar Gas Limited for piped natural gas connection for the factory. Hereto annexed and marked as “**Exhibit G-Colly**” is a copy of the emails from the Respondent No.3 to M/s. Mahanagar Gas Limited requesting them for natural

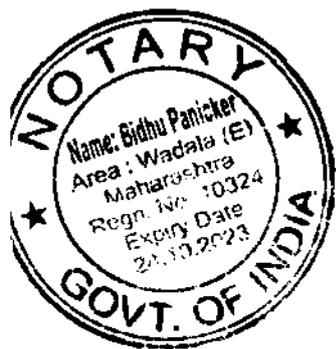


gas connection. However, M/s. MahanagarGas Limited has not taken any steps to provide a natural gas connections to the Respondent No.3, till date. I further state that in the month of June, 2022, one Mr. Vippan Bajaj of the Respondent No.3, being aware of the conditions mentioned in the existing consent to operate, has also visited the office of M/s. Mahanagar Gas Limited situated at BKC, Bandra East, Mumbai , once again requesting them to provide a natural gas connection for the factory. Mr. Vippan Bajaj was informed by M/s. Mahanagar Gas Limited that they will try and provide a natural gas pipeline to the Respondent No.3 at the earliest, however, to no avail. Mr. Vippan Bajaj was also informed that the premises were situated in an area where the infrastructure for setting up of the natural gas pipeline was lacking.

- h) It is pertinent to note that before the Respondent No.3 received the existing consent to operate, I had, on numerous instances requested M/s. Mahanagar Gas limited to provide the Respondent No.3 with a natural gas connection. Vide emails dated 17th May 2012, I addressed an email to M/s. Mahanagar gas limited, requesting them to provide the Respondent No.3 with a natural gas pipeline along with an application form for the same.. Hereto annexed and marked as "Exhibit H" is a copy of the email dated 17th May 2012, addressed by me to M/s. Mahanagar Gas limited.



- i) In view of the above, the Respondent No.3 has been unable to obtain a natural gas connection in the factory due to the delay from M/s.Maganagar gas limited. I state after the Respondent No.3 received the existing consent to operate, the Respondent No.3 has complied with all the other conditions as mentioned in the existing consent to operate.
- j) I state that on 31st October 2022, the Respondent No.3 engaged M/s.ItalabPvt. Ltd, Industrial testing and analytical laboratories to carry out an analysis of the briquettes which are used for fuel as well as for kindling to start a fire in the Bhattis. The certificate of analysis of M/s. ItalabPvt. Ltd confirms that there are no toxic emissions which are emitted from the Bhattis into the air. Hereto annexed and marked as "Exhibit I" is a copy of the certificate of analysis prepared by M/s. ItalabPvt. Ltd.
- k) On 31st October 2022, two officers viz, Mr. D.V.Mhatre and Mr.T.G.Yadav from the Maharashtra Pollution Control Board visited the factory for inspection. The two officers from the Maharashtra Pollution Control Board provided me with the visit report, wherein they have observed that the distance between the Chimney stack and boilers placed at the Respondent No.3's factory and the Mahim East Co-operative Housing Society Ltd. (herein after referred to as "**Diamond Apartments**") is about 50 mtrs and the distance between the Chimney stack and boilers placed at the



Respondent No.3's factory and the Dr.BaligaNagar Co-operative Housing Society Ltd. (hereinafter referred to as “ **Dr.Baliga Nagar**”) is about 30 mtrs. Hereto annexed and marked as “**Exhibit J**” is a copy of the visit report date 31st October, 2022. It is pertinent to note that apart from the present application, the society members of Dr.Baliga Nagar and the society members Evershine Meadows Co-operative Housing Society Ltd. (hereinafter referred to as “**Evershine Meadows**”) have not filed any complaint or taken any legal action against the Respondent No.3, even though, both of the aforesaid societies are at a closer proximity than the Diamond Apartments. I state that Dr.Baliga Nagar and Evershine Meadows have till date, never raised any complaints/objections against the Respondent No.3, because of the use of Boilers or Bhatti in the factory premises.

- l) On 1st November 2022, the Respondent No.3 submitted a bank guarantee bearing reference No. BG NO-0264220000001724, issued by Saraswat Co-op Bank, Dharavi Branch to the Maharashtra Pollution Control Board for an amount of Rs.50,000/- in compliance with the conditions mentioned in the existing consent to operate. Hereto annexed and marked as “**Exhibit K**” is a copy of the bank guarantee dated 1st November, 2022.

- m) On 2nd November 2022, I addressed a letter to the Maharashtra Pollution Control Board informing them that the Respondent No.3



has complied with all the conditions, except for obtaining the natural gas pipeline, as stated in their visit report and also requested them to visit the factory for a further inspection. Hereto annexed and marked as "Exhibit L" is a copy of the letter dated 2nd November, 2022.

n) On 3rd November 2022, Maharashtra Pollution Control Board addressed a letter to Respondent No.3 informing Respondent No.3 that they have not complied with certain conditions as mentioned in the existing Consent to Operate and to inform them the steps Respondent No.3 had undertaken to comply with the same. Hereto annexed and marked as "Exhibit M" is a copy of the letter dated 3rd November, 2022.

o) Vide letter dated 9th November 2022, the Respondent No.3 replied to the letter dated 3rd November 2022 issued by the Maharashtra Pollution Control Board. The Respondent No.3 informed the Maharashtra Pollution Control Board that they have complied with all the conditions as stipulated in the existing Consent to Operate and their visit report dated 3rd November, 2022. Hereto annexed and marked as "Exhibit N" is a copy of the letter dated 9th November, 2022.

p) It is pertinent to note that on 21st November 2022, the Maharashtra Pollution Control Board conducted an analysis of the surrounding



air conditions and has specifically noted that the factory of Respondent No.3 is to be treated as within the “orange” industry as per notifications issued by the State Government. Hereto annexed and marked as “Exhibit O” is a copy of the air analysis report dated 21st November, 2022.

- q) M/s. Mahanagar Gas limited addressed a letter dated 23rd November 2022 to the Respondent No.3, informing the Respondent No.3 that the existing natural gas pipeline is nearly 2.5km from the said premises and M/s. Mahanagar Gas limited will plan for natural gas pipeline in the near future at the said premises. They further informed Respondent No.3 that they are not able to communicate the exact timeline for proving a natural gas pipeline to the Respondent No.3 Hereto annexed and marked as “Exhibit P” is a copy of the letter dated 23rd November 2022.
- r) The Maharashtra and Pollution Control Board visited the factory of Respondent No.3 on 25th November 2022 and tendered a visit report to the Respondent No.3, stating that the Respondent No.3 has complied with all the conditions as stipulated in the existing Consent to operate. Hereto annexed and marked as “Exhibit Q” is a copy of the visit report dated 25th November, 2022.
- s) The Respondent No.3 has obtained licences from Municipal Corporation of Greater Mumbai, health department, U.S.Food and



Drug Administration Food Facility, Food and Drug Administration and the Food and safety standards Authority of India and has complied with all the terms and conditions as contained in the licenses (hereto annexed and marked as "Exhibit R-colly") are the existing licenses issued by various government authorities/departments). This confirms the willingness of the Respondent No.3 to comply with all the necessary industrial permissions that are required for the running of the factory.

IV. CASE FILED BY RESPONDENT NO. 3 AGAINST DIAMOND APARTMENTS IN THE HON'BLE HIGH COURT.

- a) I say that the present application is filed by a group of disgruntled people in the locality who are basically out of a Muslim dominated society and have been harassing the Respondent No.3 since the past several years but filing various proceedings in Courts. I say that there are proceedings pending in the High Court and I crave leave to refer to and rely upon the same when produced.
- b) I further say that various letters have been addressed by people living in the vicinity who have confirmed that there are no polluting and/or hazardous gasses that have been released by the Respondent No.3's factory and in any event the Maharashtra Pollution Control Board has certified that all terms and conditions of the Consent to Operate have been complied with by the Respondent No.3. Hereto annexed and



marked as "**Exhibit S-Colly**" are the letters addressed by people living in the vicinity of the Respondent No.3. I say that the Applicants along with other members of the Diamond Apartments are hell bent on wanting the Respondent No.3 to close their business and the present application is one such case of harassment by members of a particular community against the Respondent No.3.

V. SECTION 14 OF THE CODE

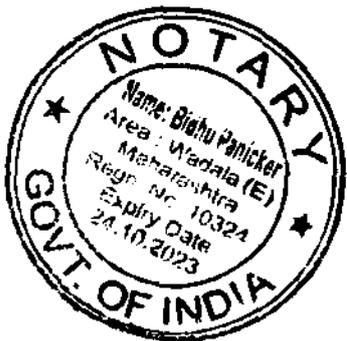
- a) As per section 14 (3) of the code, the Applicants are not entitled to any relief as the present application is not made within a period of six months from the date the cause of action first arose. I state that the Respondent No.3 is using the said premises as a factory from the last 40 years and the aforesaid three societies have been established since the past several years. The present Application therefore is clearly beyond time as stipulated under the Act.
- b) Apart from the above, and as clearly stated in the analysis certificate "**Exhibit M**" of the present Affidavit in Reply, no toxic and hazardous emissions/gases of any kind emitted into the air by the Respondent No.3, which are adversely affecting public health and the environment.
- c) I state that the Respondent No.3 has always complied and is continuing to comply with all the terms and conditions as required and mentioned



in the existing consent to operate and all other licenses as obtained by Respondent No.3, ever since 1978.

1. I shall now deal with the para-wise reply of the present application:

- i. With reference to paragraph 1 and 2 of the application, I state that the contents of the said paragraph are a matter of record and do not warrant any comments.
- ii. With reference to paragraph 3 of the application, I state that I repeat, reiterate and confirm whatever has been stated hereinabove and deny anything stated in the paragraph under reply that is inconsistent with and/or contrary thereto. I deny that that there is continuous release of severely toxic emissions from the Boilers used by the Respondent No.3, which is allegedly impacting the public health and the environment in the residential areas/complexes of societies located adjacent to the factory. I state that the Respondent No.3 is using Boilers as per the existing consent order and as per all the licenses required & obtained by the Respondent No.3 from various government authorities.
- iii. With reference to paragraph 4 of the application, I state that the contents of the said paragraph are a matter of record. I further state that, the Respondent No.3 has been in the business of manufacturing Indian sweets and savoury snacks since the last 40 years. The Respondent No.3 has over the years acquired a good will in India and other countries.



- iv. With reference to paragraph 5 of the application, I state that that I repeat, reiterate and confirm whatever has been stated hereinabove and deny anything stated in the paragraph under reply that is inconsistent with and/or contrary thereto. I deny that Respondent No.3 has committed any breach by releasing any toxic and hazardous emissions/gases of any kind from the chimney of its factory. I further state as stated in paragraph No. 3(g), 3(h) and 3(i) hereinabove, that the Respondent No.3 was unable to obtain a natural gas pipeline in the factory because of the delay accrued at the end of M/s. Mahanagar gas limited, even after requesting them to provide a natural gas pipeline to the Respondent No.3. Thus the delay to shift its fuel pattern from Bhattis to clean fuel, is not attributable to Respondent No.3.
- v. With reference to paragraph No.6 of the application, state that the contents of the said paragraph are a matter of record and do not warrant any comments.
- vi. With reference to paragraph No.7 of the application, I deny that the Respondent No.3 is involved in releasing extremely toxic and hazardous gases/emissions from its chimney. I further state that the alleged harzardous smoke is not an outcome of the usage of Bhattis used by the Respondent No.3. I repeat and reiterate the contents stated in paragraph 3(k) hereinabove, the distance between the



Chimney stack and boilers placed at the Respondent No.3's factory and Diamond Apartments is about 50 mtrs and the distance between the cylinders and boilers placed at the Respondent No.3's factory and the Dr.Baliga Nagar is about 30 mtrs. I lastly deny that the three societies face the brunt of the alleged toxic/hazardous emissions released by the Bhattis placed in the factory of the Respondent No.3. The Maharashtra Pollution Control Board has given the Respondent No.3 an orange category to operate as per the existing Consent to Operate.

- vii. With reference to paragraph Nos.8 and 9 of the application, I state that that I repeat, reiterate and confirm whatever has been stated hereinabove and deny anything stated in the paragraph under reply that is inconsistent with and/or contrary thereto. I repeat and reiterate the contents stated hereinabove and I deny that the Respondent No.3, by its own admission on its website, has stated that it can allegedly make up to 1,00,000 Gulab Jamuns (2500 kg capacity) alone a day. It is pertinent to note that the Respondent No.3 was not able to apply for renewal of the consent to operate on or before 1st May, 2021, due to the covid-19 pandemic, impacting the business operations of the Respondent No.3.



- viii. With reference to paragraph 10 of the application, I repeat, reiterate and confirm whatever has been stated hereinabove and deny anything stated in the paragraph under reply that is inconsistent

with and/or contrary thereto and further put the Applicants to strict proof thereof. I deny the contents of the paragraphs in toto and put the Applicants to strict proof thereof. I state that the Respondent No.3 is not aware of any such alleged trucks carrying bricks, peanut shells and fuelwood for the use of the Boilers in the factory of Respondent No.3. I repeat and reiterate the contents stated hereinabove in paragraph Nos. 3 and 4 and deny the remaining of the contents.

ix. With reference to paragraph No.11 of the application, I deny the contents of the paragraphs in toto and put the Applicants to strict proof thereof. I state that the article at *Exhibit A-5* of the application is irrelevant to the current facts of the case, as the article is an analysis of volatile organic compounds at Tarapur, Navi Mumbai, Dombivali, Chandrapur and Aurangabad Industrial Areas place, whereas, the factory of the Respondent No.3 is situated at Mahim, Dharavi, which is entirely a different area than the aforesaid areas mentioned in the article. It is also significant to note that the aforesaid article is of the year 2011.

x. With reference to paragraph No.12 of the application, I deny the contents of the paragraphs in toto and put the Applicants to strict proof thereof. I state that the article at *Exhibit A-6* of the application does not apply to the current facts of the case as examines the effects of VOCs on human health and environment in



industrial areas of Tarapur and Navi Mumbai whereas, the factory of the Respondent No.3 is situate at Mahim, Dharavi, which is a completely different district than the areas mentioned in the article.

I deny the remaining of the paragraph in toto.

xi. With reference to paragraph No. 13 of the application, I state that I repeat, reiterate and confirm whatever has been stated hereinabove and deny anything stated in the paragraph under reply that is inconsistent with and/or contrary thereto and further put the Applicants to strict proof thereof. I deny the contents of the paragraphs in toto and put the Applicants to strict proof thereof. I repeat and reiterate the contents stated hereinabove and deny the remaining of the contents. As per the test report of M/s Italabs the emission are under the permissible numbers as mentioned under the consent provided.

xii. With respect to paragraph Nos. 14-17 of the application, I state that I repeat, reiterate and confirm whatever has been stated hereinabove and deny anything stated in the paragraph under reply that is inconsistent with and/or contrary thereto and further put the Applicants to strict proof thereof. I say that the reliefs prayed for by the Applicants by the present Applications ought not to be granted in light of the aforesaid submissions made on behalf of Respondent No.3. I further say that, no prejudice will be caused to the Applicants if any or all reliefs prayed by them are not granted.



5. I submit that, by filing the present application, the Applicants have jeopardized the service/entitlements of 80 workers, who shall be affected if any adverse orders are passed against the Respondent No.3. The business of Respondent No.3 was severely affected by the Covid 19 Pandemic. Moreover, the Applicants have impacted the business of the Respondent No.3 by making false and baseless allegations against the Respondent No.3, which has in turn hampered the good will and the operations of the business.

6. In these circumstances, I submit that the allegations and contentions against the Respondent No.3 have no merit, it is therefore just and equitable that the present application be dismissed with exemplary costs including compensatory costs.

Solemnly affirmed at Mumbai)
 This ^{6th} day of December, 2022)



[Signature]

Before me,

M/s. JAYAKAR & PARTNERS

[Signature]
 PARTNER
 Advocates for Respondent No.3

BEFORE ME
[Signature]

BIDHU PANICKER
 B.Com., LL.B.
 ADVOCATE HIGH COURT
 NOTARY (Govt. of India)
 Res: 303; Sandeep Apt., Plot No. A/197,
 Sector-20, Near Balaji Temple,
 Nerul (W), Navi Mumbai, Maharashtra.

Notary Reg. Sr. No. 8954/2022
 In Book No. VII

- 6 DEC 2022





PATEL VALLABHDAS AND CO.

Mfg :- Groundnut Oil & H.P.S Groundnut Seed & Indian Coal & Coke
Mfg. of Solid Agro Waste Briquette (White Coal)

Airport Road , B/h.Civil Court, P.B.No.11,KESHOD-362220,Dist:Junagadh(Guj) INDIA
Ph.(02871) O.232615,234367,Mo.9824892260 /95742 98718 E mail:patelvallabhdasandco@gmail.com

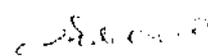
DEAR SIR,

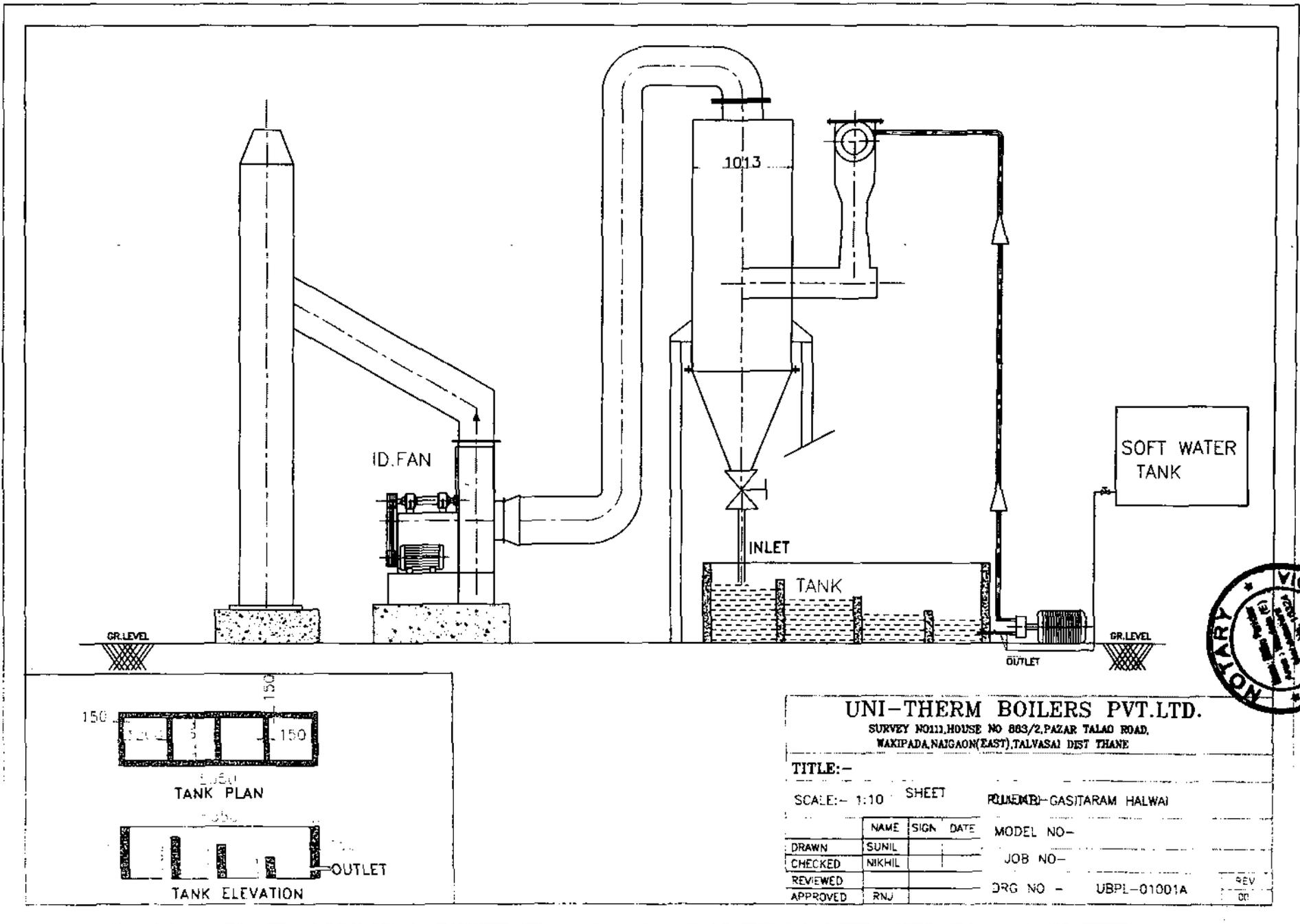
WE ARE MAUFACTURER OF BIOMASS BRIQUETTE MADE FROM PURE GROUNDNUT SHELL .WE ARE NOT MIXING ANY OTHER TYPE OF MATERIAL OR CHEMICAL OTHER THAN GROUNDNUT SHELL.WE ARE SUPPLYING BIOMASS BRIQUETTE FROM LAST 15 YEARS .WE ARE SUPPLYING TO THE GIANT COMPANY NAME ARE AS FOLLOWS

1. INTAS PHARMACEUTICAL LTD.
2. SUN PHARMACEUTICALS PVT. LTD.
3. GODREJ INDUSTRIES (VALIA)
4. PANJABI GHASITARAM HALWAI PVT.LTD.(MAHIM).
5. CHEMINOVA INDIA LTD.
6. PR ECOENERGY LTD.

THIS BIOMASS BRIQUETTE ARE MADE PURELY FROM BIODEGRADABLE AGRO WASTE (GROUNDNUT SHELL)

For PATEL VALLABHDAS AND CO.


(Authorized Signatory)



"Exhibit B"



UNI-THERM BOILERS PVT.LTD.

SURVEY NO.111, HOUSE NO 883/2, PAZAR TALAO ROAD,
WAKIPADA, NAJGAON (EAST), TALVASAI DIST THANE

TITLE:-

SCALE:- 1:10 SHEET

DESIGNED:- GASITARAM HALWAI

	NAME	SIGN	DATE
DRAWN	SUNIL		
CHECKED	NIKHIL		
REVIEWED			
APPROVED	RNJ		

MODEL NO-
JOB NO-
DRG NO - UBPL-01001A

REV
01

Exhibit C
207

(12) II
23

MUNICIPAL CORPORATION OF GREATER MUMBAI

Renewal of Factory Permit

Factory Form 10

PERMISSION UNDER SECTION 390 AND 479 OF THE MUMBAI MUNICIPAL CORPORATION ACT TO ESTABLISH AND TO WORK A FACTORY

Renewal Permit No. : 786187575

Old Factory Permit No. : 58 Year: 1984
Factory Permit No. : 785018851 Date : 01.04.2021
Building UID No. : GN1808910170000



Under the provisions of section 390 of the Mumbai Municipal Corporation Act, as modified upto-date the Municipal Commissioner hereby permits **Mr. GOVERDHANDAS G. BAJAJ, Mr. PREM G. BAJAJ & SONS, Mr. KEWAL G. BAJAJ, Mr. ASHOK G. BAJAJ, Mr. VIPIN G. BAJAJ, Mr. RAVI G. BAJAJ** (herein after referred to as "The Permit Holder") to establish the factory **M/S. BAJAJ ENTERPRISES** and to run the same with an aggregate power of 5.00 H.P. and Total permitted area of 65.00 sqm. situated at **G.GHASITARAM EATATE, JASMINE MILL RD. MAHIM(E), MUMBAI, Pin.400017**, for the period from 01.04.2021 to 31.03.2023. This permission is issued subject to the requirements, conditions and restrictions mentioned attached.

The factory shall be permitted to work between hours 8-00 am to 6-00 pm only.

Nature Of Factory (Activity) : **PREPARATION & SALES EATABLES**

This permission shall be exhibited in a conspicuous part of the premises of factory/ working place.

Permit valid from 01.04.2021 to 31.03.2023

Renewal Fee (10% of permit Fee+ Evn Charge	:	620.00
Air Pollution Permit Charges (APP)	:	1,400.00
P.No.712122444, R.Date: 09.09.2021		
Date : 09.09.2021		

M. M. S.
Assistant Engineer
(Building & Factories) GN Ward.

(Signature)
Asstt. Commissioner, GN Ward
For Municipal Commissioner
of Greater Mumbai

Note: The authenticity of this certificate must be verified from our website

ions and restrictions.

The requirements, conditions and restrictions already intimated vide this office letter's No. :786187575 dated 01.04.2021 .

- (b) The measures provided for the prevention of the nuisance and hazard shall be used and kept in working order.
 - (c) The factory premises shall not be used for residential purpose.
 - (d) Smoking in the factory premises shall be strictly prohibited.
 - (e) No person under the age of 15 years shall be employed in the factory.
 - (f) No alteration shall be made in (i) the site of the factory (ii) the total area of the factory (iii) the mechanical power used (iv) the number of furnaces or forges employed (v) nature of the process carried on (vi) the permitted hours of working (vii) the number of employees (viii) no additional process shall be started without prior written permission of this office.
 - (g) No furnace, fire place, fuel or chimney shall be allowed in the premises unless specifically permitted by the Chief Inspector of Steam Boilers and Smoke Nuisances, Government of Maharashtra.
 - (h) The requirements, if any, of the Chief Inspector of Factories, Government of Maharashtra shall be carried out.
 - (i) The necessary licenses, under the provisions of section 394 of the B.M.C Act for the storage of articles or for carrying on the trade or operation shall be obtained.
 - (j) Any requirements or conditions, if prescribed from time to time, even after the issue of the written permission, shall have to be complied with.
- (2) This permission may at any time be suspended or revoked by the Municipal Commissioner of Greater Bombay if
- (a) It has been secured through misrepresentation or fraud.
 - (b) Any of its restrictions or conditions is infringed or evaded.
 - (c) The permit holder is convicted of an infringement of any of the provisions of this Act or of any rule or byelaws regulation, standing order in any matter to which this permit relates.
 - (d) The factory has stopped working for a continuous period exceeding one year.
 - (e) The factory is found to be creating nuisance from noise, smoke, dust, fluff, effluvia odour, vibration or any other cause.
 - (f) The factory is found to be in any way dangerous to the public health and safety.
 - (g) The structures or part thereof in which the factory is housed is found to be ruinous, destroyed or pulled down.
- (3) When the permission is suspended or revoked or when the period for which the same is granted expires, the permit holder shall for the purpose of the said Act be deemed to be without a permission until the Municipal Commissioner's orders for suspending or revoking the permission are rescinded by him or until the permission is renewed as the case may be.
- (4) The permission shall be produced for inspection whenever required by the Municipal Commissioner for Greater Bombay or by any other officer empowered by him in this behalf.
- (5) This permission is not transferable.



Manish Slic
Asstt. Engr. (B&F) GN Ward



MAHARASHTRA POLLUTION CONTROL BOARD

Regional Office, Mumbai

Phone :- (022)-22640346

Fax :- (022)-22640345

E-mail :- mpcbnmumbai@mpcb.gov.in

Website :- <http://mpcb.gov.in>



Raikar Chamber "A" wing 216 , 2nd floor
Deonar gaon road , Near Jain Mandir ,
Govandi (E) Mumbai -088

Orange/S.S.I

Date: 31st /July/2015

Consent No: MPCB/CR/15/09357

Consent to Operate under Section 26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization / Renewal of Authorization under Rule 5 of the Hazardous Wastes (Management, Handling & Transboundary Movement) Rules 2008

[To be referred as Water Act, Air Act and HW (M&H) Rules respectively].

CONSENT is hereby granted to,

M/s. Punjabi Ghasitaram Halwai (P) Ltd.,
G. Ghasitaram Estate, Jasmine Mill Road,
Mahim (E), Mumbai-400 017.

located in the area declared under the provisions of the Water Act, Air act and Authorization under the provisions of HW(M&H) Rules and amendments thereto subject to the provisions of the Act and the Rules and the Orders that may be made further and subject to the following terms and conditions:

1. The Consent to Operate is granted for a period up to: 30/06/2021.
2. The Consent is valid for the manufacture of -

Sr. No.	Product Name	Maximum Quantity	UOM
1	Sweet Meat	29	MT/M
2	Salt Meat	7.4	MT/M

3. CONDITIONS UNDER WATER ACT:

(i) The daily quantity of trade Effluent from the factory shall not exceed 2.00 M³.

(ii) The daily quantity of sewage/effluent generated from factory shall not exceed 0.5 M³.

(iii) Trade Effluent Treatment :

The applicant shall provide comprehensive treatment system consisting of primary/secondary and or tertiary treatment as is warranted with reference to influent quality and operate maintain the same continuously so as to achieve the quality of the treated effluent to the following standards.

Sr. No.	Parameter	Limit
1	pH	Between 5.5 to 9.0
2.	Suspended Solids	Not to Exceed 100 mg/l
3.	BOD	Not to Exceed 100 mg/l
4.	COD	Not to Exceed 250 mg/l
5.	Oil & Grease	Not to Exceed 10 mg/l

(iv) Trade Effluent Disposal:

The treated trade effluent shall be recycled / reused to maximum extent possible and remaining shall be connected to the Sewerage system provided by MCGM. In no case effluent shall find its way to any water body directly/indirectly at any time.

(v) Sewage Effluent Treatment:

The applicant should provide comprehensive treatment system as is warranted with reference to influent quality and operated and maintain the same continuously so as to achieve the quality of treated effluent to the following standards.

Sr. No.	Parameters	Limit
1	Suspended Solids	Not to Exceed 100 mg/l
2	BOD 3 days 27°C	Not to Exceed 100mg/l

(vi) Sewage Effluent Disposal:

The treated sewage effluent should be disposed of on land for gardening/irrigation/lawns/tree plantations within own premises. Excess treated sewage/effluent shall be disposed into underground drainage scheme provided by local body. In no case effluent shall find its way to any water body directly/indirectly at any time.

(vii) Non-Hazardous Solid Waste:

Sr. No.	Type Of Waste	Quantity	UOM	Treatment Disposal

(viii) Other Conditions: Industry should monitor effluent quality regularly.

4. The applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Cess Act, 1977 (to be referred as Cess Act) and amendment Rules, 2003 there under

The daily water consumption for the following categories is as under:

- (i) Domestic purpose ... 02.50 CMD
- (ii) Water gets Polluted & Pollutants are Biodegradable ... 02.00 CMD
- (iii) Water gets Polluted, Pollutants are not Biodegradable & Toxic... 00.00 CMD
- (iv) Industrial Cooling, spraying in mine pits or boiler feed ... 00.00 CMD

The applicant shall regularly submit to the Board the returns of water consumption in the prescribed form and pay the Cess as specified under Section 3 of the said Act.





5. CONDITIONS UNDER AIR ACT :

- (i) The applicant shall install a comprehensive control system consisting of control equipments as is warranted with reference to generation of emission and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards:

a. Control Equipment:

Industry shall provide Air Pollution Control System of sufficient capacity to control the emissions.

b. Standards for ambient air quality (AAQ).

- i. Particulate Matter PM₁₀ not to exceed 100µg/m³
 ii. Particulate Matter PM_{2.5} not to exceed 60µg/m³

- (ii) The applicant shall observe the following fuel pattern:

Sr. No.	Type Of Fuel	Quantity	UOM
1	LDO	50	Lit/D

- (iii) The applicant shall erect the Chimney(s) of the following specifications:

Sr. No.	Chimney Attached To	Height in m
1	Bhatti	20.0 mtr.

- (iv) The applicant shall provide ports in the chimney/(s) and facilities such as ladder, platform etc. for monitoring the air emissions and the same shall be open for inspection to/and for use of the Board's Staff. The chimney(s) vents attached to various sources of emission shall be designated by numbers such as S-1, S-2, etc. and these shall be painted/ displayed to facilitate identification.
- (v) The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standard in respect of noise to less than 75 dB(A) during day time and 70 dB(A) during night time. Day time is reckoned in between 6 a.m. and 10 p.m. and night time is reckoned between 10 p.m. and 6 a.m.
- (vi) **Other Conditions:**
- 1) The industry should not cause any nuisance in surrounding area.
 - 2) The industry should monitor stack emissions and ambient air quality regularly.

6. CONDITIONS UNDER HAZARDOUS WASTE (MANAGEMENT, HANDLING & TRANSBOUNDARY MOVEMENT) RULES, 2008:

- (i) The Industry shall handle hazardous wastes as specified below.

Sr. No	Type of Waste/ Category	Quantity	UOM	Disposal

- (ii) Treatment- NIL



- ix. As inspection book shall be opened and made available to Board's officers during their visit to the applicant.
- x. The applicant shall install a separate electric meter showing the consumption of energy for operation of domestic and industrial effluent treatment plants and air pollution control system. A register showing consumption of chemicals used for treatment shall be maintained.
- xi. Separate drainage system shall be provided for collection of trade and sewage effluents. Terminal manholes shall be provided at the end of collection system with arrangement for measuring the flow. No effluent shall be admitted in the pipes / sewers down- stream of the terminal manholes. No effluent shall find its way other than in designed and provided collection System.
- xii. Neither storm water nor discharge from other premises shall be allowed to mix with the effluents from the factory.
8. The Capital investment of the industry is Rs. 252.76 lakhs.
9. This Board reserves right to amend, revoke or suspend the consent issued.
10. This consent should not be construed as exemption from obtaining necessary NOC/permission from any other Government authorities.
11. Industry shall submit an irrevocable Bank Guarantee of Rs 50,000/- (Rupees Fifty thousand) in favor of "Regional Officer, Maharashtra Pollution Control Board, Mumbai valid up to 30.06.2021 "towards operation & maintenance of Air Pollution Control System.

(Dilip Khedkar)
Regional officer

To,
M/s. Punjabi Ghasitaram Halwai (P) Ltd.,
G. Ghasitaram Estate, Jasmine Mill Road,
Mahim (E), Mumbai-400 017.

Received Consent fee of -

Sr. No.	Amount(Rs.)	DD. No.	Date	Drawn On
1	45,100/-	508382	05 May 2015	Kotak Mahindra Bank
2	15,000/-	247776	27 May 2015	Kotak Mahindra Bank

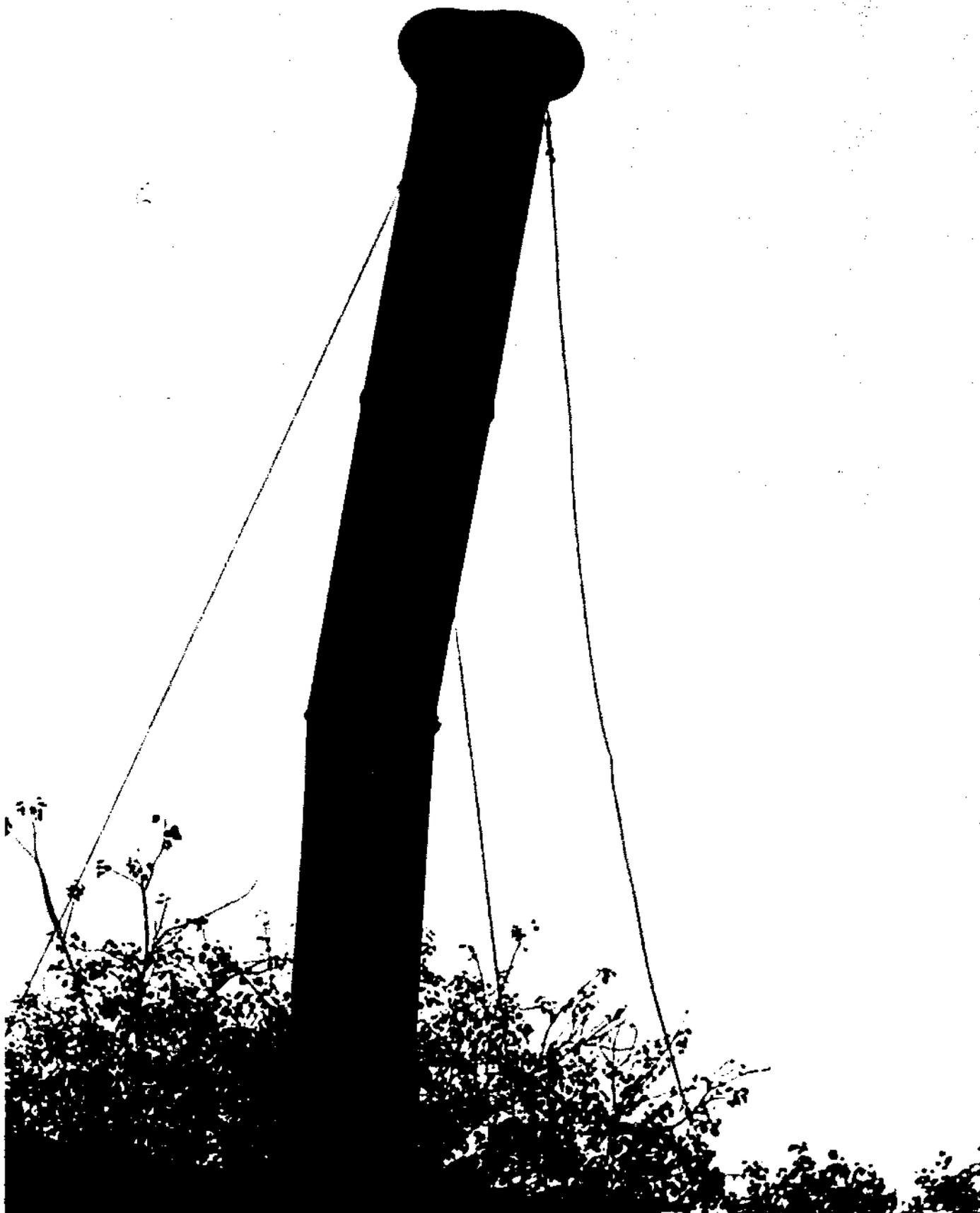
Copy Submitted to -

1. Regional Officer (HQ), M.P.C.Board,Sion, Mumbai.
2. Sub Regional Officer, Mumbai-I

"Exhibit F - Golly"
214

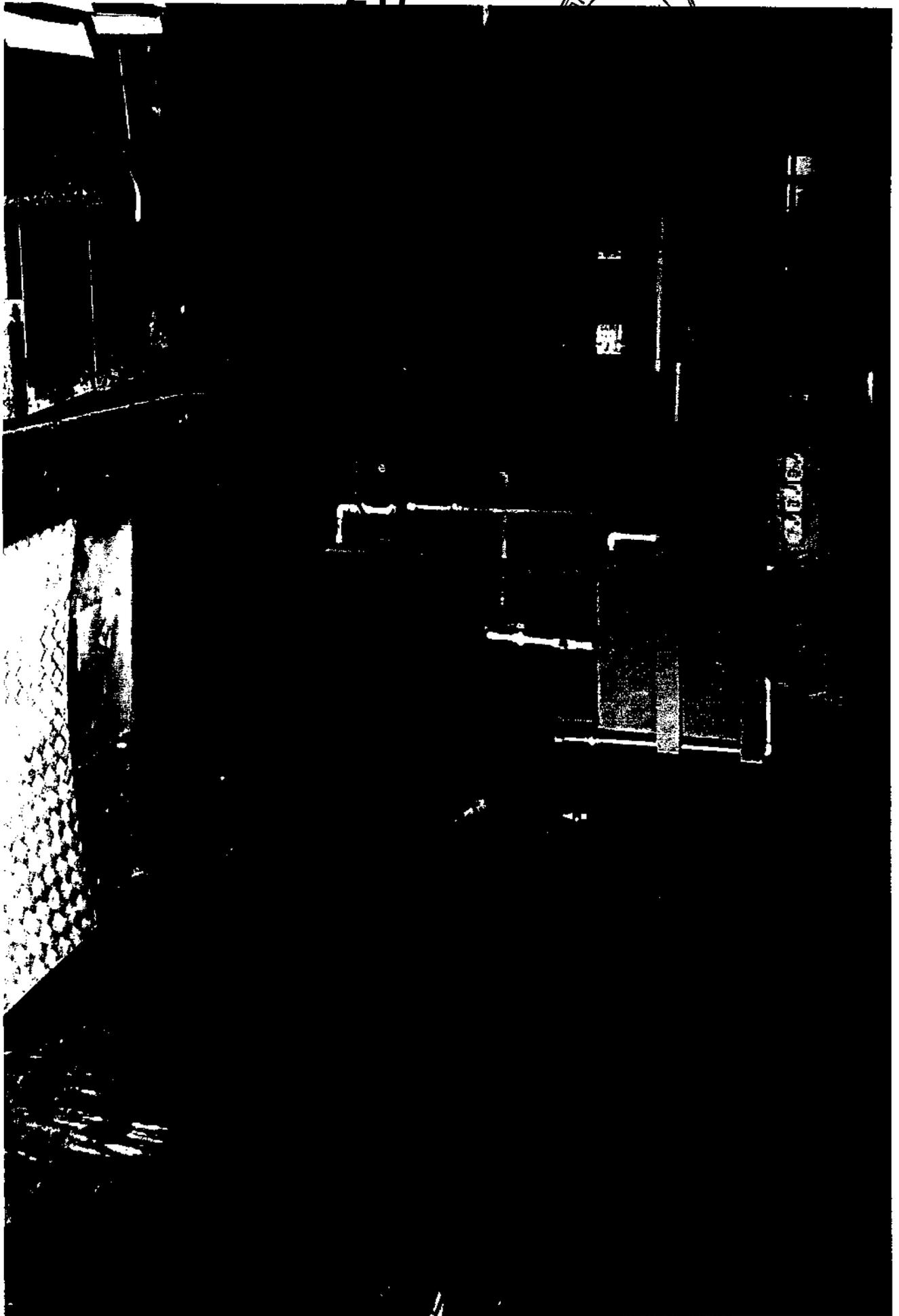


29











"EXIT F" 219

34

MAHARASHTRA POLLUTION CONTROL BOARD

Phone : (022) - 24016239

Fax : (022)- 24015269

Email : romumbai@mpcb.gov.in

Visit At : <http://mpcb.gov.in>



Regional Office, Mumbai,
Kalpataru Point, 1st Floor, Sion Circle

Sion (E), Mumbai- 400 022



Cat (Red)/Scale (SSI)

Consent No: Format 1.0/BO/RO -Mumbai/UAN No.125772/R-2201001283 Date 28/01/2022
To,

M/s. PUNJABI GHASITARAM HALWAI (P) LTD
G.Ghasitaram Estate, Jasmine Mill Road,
Mahim East, Mumbai 400017

Sub: - Consent to Operate under Red Category.

- Reference:
1. Existing consent to operate vide No. MPCB/CR/15/09357 dated 21/07/2015 valid up to 30/06/2021
 2. Application vide UAN No: 0000125772

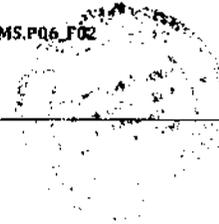
For Consent to operate under Section 26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule 6 of the Hazardous & Other Wastes (M & T M) Rules 2016 is considered and the consent is hereby granted subject to the following terms and conditions and as detailed in the schedule I, II, III & IV annexed to this order:

1. The Renewal of Consent to Operate is valid up to - 30/06/2025.
2. Capital investment as per CA Certificate- Rs. 252.76/- lakhs.
3. The Consent is valid for the manufacture of -

Sr No	Description	Permitted (in CMD)	Standards to	Disposal Path
1.	Sweet Meat	58	MT/M	
2.	Salt Meat	14.8	MT/M	

4. Conditions under Water(P&CP),1974Actfordischargeof effluent:

Sr No	Description	Permitted (in CMD)	Standards to	Disposal Path
1.	Trade effluent	02.00	As per Schedule-I	Recycle & Reuse maximum extend remaining send to MCGM drain.
2.	Domestic effluent	00.50	As per Schedule-I	Recycle & Reuse maximum extend remaining send to MCGM drain.



5. Conditions under Air(P&CP)Act,1981forairemissions:

Sr No.	Stack No.	Description of stack / source	Number of Stack	Standards to be achieved
1.	S1	Bhatti	1	As per schedule II

6. Non-Hazardous Wastes:

Sr No	Type of Waste	Quantity	UoM	Treatment	Disposal
1	Treatment plant Sludge	2		-	MCGM

7. Conditions under Hazardous &Other Wastes (M & T M) Rules 2016 for treatment and disposal of hazardous waste:

Sr No	Category No./ Type	Quantity	UoM	Treatment	Disposal
NA					

- The Board reserves the right to review, amend, suspend, revoke etc. this consent and the same shall be binding on the industry.
- This consent should not be construed as exemption from obtaining necessary NOC/permission from any other Government authorities.
- The applicant shall make an application for renewal of consent to operate 60 days prior to the date of expiry of the consent.

For and on behalf of the Maharashtra Pollution Control Board

(Signature)
(J. S. Hajare)

I/c, Regional Officer, Mumbai

Received Consent fee of -

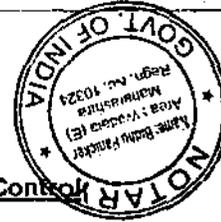
Sr	Amount (₹)	TXN No.	Date	Mode of Payment
1.	45000/-	TXN2201002830	24/01/2022	Online Payment

Copy to:

- The Assistant Secretary (Technical), Mumbai,
- Sub-Regional Officer -Mumbai-I
- They are directed to ensure the compliance of the consent conditions
- Chief Accounts Officer, MPCB, Mumbai.

—0—



SCHEDULE-I**Terms & conditions for compliance of Water Pollution Control**

- a. Industrial effluent generation and details of the treatment installed (Primary followed by tertiary treatment) – **02.00 CMD**
- b. Samples Parameters details in case of **Recycle & reuse maximum extent and remaining send to MCGM sewerage system.**

1	pH	Between	5.5 to 9.0
2	Oil & Grease	Not to exceed	10 mg/l
3	Suspended Solids	Not to exceed	100 mg/l.
4	BOD 3 days 27 Deg.C	Not to exceed	30 mg/l.
5	COD	Not to exceed	250 mg/l.
6	Total Dissolved Solids	Not to exceed	2100 mg/l.

- c. Treated industrial waste water disposal details. **Recycle and reuse to maximum extent possible and remaining to sewerage system provided by MCGM**

2. Domestic water: -

- a. Details of the domestic water generation and treatment system provided- **05.00 CMD** treatment system septic tank and Soak Pit.

b. Treatment and parameters

Suspended Solids	Not to exceed	100	mg/l.
BOD 3 days 27° C.	Not to exceed	30	mg/l.

- c. Treated industrial waste water disposal details (CETP/Secondary treatment/Soak pit/overflow sewerage system provided by MCGM)

3. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system and or extension or addition thereto.
4. The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
5. The Applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and as amended, by installing water meters and other provisions as contained in the said act.

Handwritten signature

No.	Description	Rate
1.	Industrial Cooling, spraying in mine pits or boiler feed	00.00
2.	Domestic purpose	02.00
3.	Processing whereby water gets polluted & pollutants are easily biodegradable	02.50
4.	Processing whereby water gets polluted & pollutants are not easily biodegradable and are toxic	00.00
5.	Others: i) Gardening	00.00

6. The Applicant shall provide Specific Water Pollution control system as per the conditions of EP Act, 1986 and rule made there under from time to time.

SCHEDULE-II

Terms & conditions for compliance of Air Pollution Control:

1. As per your application, you have provided the Air pollution control (APC) system and also erected following stack (s) and to observe the following fuel pattern-

Sl. No.	Stack Name	Height (m)	Fuel Type	Capacity (Lit/Day)
1	Bhatti	20	LDO	50
				18

*Industry shall shift their fuel pattern to clean fuel i.e. LPG/CNG within 06-month period.

2. The applicant shall operate and maintain above mentioned air pollution control system, so as to achieve the level of pollutants to the following standards:

Particulate matter	Not to exceed	150 mg/Nm ³
SO ₂ Process	Not to exceed	NA

3. Standards for Ambient Air Quality (AAQ)

PM _{2.5}	Not to exceed	60 µg/NM ³
PM ₁₀	Not to exceed	100 µg/NM ³
SO ₂	Not to exceed	80 µg/NM ³
NO _x	Not to exceed	80 µg/NM ³
Acid Mist	Not to exceed	35 µg/NM ³

4. The applicant shall provide specific Air Pollution control equipment's as per the conditions of EP Act, 1986 and rule made there under from time to time/Environmental Clearance/CREP guidelines.

5. The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or





replacement well before its life come to an end or erection of new pollution control equipment.

6. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).

SCHEDULE-III

Details of Bank Guarantees:

Sr. No	Consent (C2R)	Amt of BG Imposed	Submission Period	Purpose of BG	Compliance Period	Validity Date
1.	Consent to Operate	50,000/-	Within 15 days period	Operation & maintenance of Pollution control system	30/06/2025	31/07/2025
Extend the existing BG period						

SCHEDULE-IV

General Conditions:

- The Energy source for lighting purpose shall preferably be LED based
- The PP shall harvest rainwater from roof tops of the buildings and storm water drains to recharge the ground water and utilize the same for different industrial applications within the plant
- Conditions for D.G. Set:NA
- The applicant shall maintain good housekeeping.
- The non-hazardous solid waste arising in the factory premises, sweepings, etc. be disposed of scientifically so as not to cause any nuisance / pollution. The applicant shall take necessary permissions from civic authorities for disposal of solid waste.
- The applicant shall not change or alter the quantity, quality, the rate of discharge, temperature or the mode of the effluent/emissions or hazardous wastes or control equipments provided for without previous written permission of the Board. The industry will not carry out any activity, for which this consent has not been granted/without prior consent of the Board.
- The industry shall ensure that fugitive emissions from the activity are controlled so as to maintain clean and safe environment in and around the factory premises.
- The industry shall submit quarterly statement in respect of industries obligation towards consent and pollution control compliance's duty supported with documentary evidences (format can downloaded from MPCB official site).

9. The industry shall submit official e-mail address and any change will be duly informed to the MPCB.
10. The industry shall achieve the National Ambient Air Quality standards prescribed vide Government of India, Notification No. B-29016/20/90/PCI-L dated. 18.11.2009 as amended.
11. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto.
12. The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
13. The PP shall provide personal protection equipment as per norms of Factory Act
14. Industry should monitor effluent quality, stack emissions and ambient air quality monthly/quarterly.
15. Whenever due to any accident or other unforeseen act or even, such emissions occur or is apprehended to occur in excess of standards laid down, such information shall be forthwith Reported to Board, concerned Police Station, office of Directorate of Health Services, Department of Explosives, Inspectorate of Factories and Local Body. In case of failure of pollution control equipment, the production process connected to it shall be stopped.
16. The applicant shall provide an alternate electric power source sufficient to operate all pollution control facilities installed to maintain compliance with the terms and conditions of the consent. In the absence, the applicant shall stop, reduce or otherwise, control production to abide by terms and conditions of this consent.
17. The industry shall recycle/reprocess/reuse/recover Hazardous Waste as per the provision contain in the Hazardous and Other Wastes (M & TM) Rules 2016, which can be recycled /processed /reused /recovered and only waste which has to be incinerated shall go to incineration and waste which can be used for land filling and cannot be recycled/reprocessed etc. should go for that purpose, in order to reduce load on incineration and landfill site/environment.
18. An inspection book shall be opened and made available to the Board's officers during their visit to the applicant.
19. Industry shall strictly comply with the Water (P&CP) Act, 1974, Air (P&CP) Act, 1981 and Environmental Protection Act, 1986 and industry specific standard under EP Rules 1986 which are available on MPCB website (www.mpcb.gov.in).
20. Separate drainage system shall be provided for collection of trade and sewage effluents. Terminal manholes shall be provided at the end of the collection system with arrangement for measuring the flow. No effluent shall be admitted in the pipes/sewers downstream of the terminal manholes. No effluent shall find its way other than in designed and provided collection system.
21. Neither storm water nor discharge from other premises shall be allowed to mix with the effluents from the factory.





22. The industry should not cause any nuisance in surrounding area.
23. The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standard in respect of noise to less than 75 dB (A) during day time and 70 dB (A) during night time. Day time is reckoned in between 6 a.m. and 10 p.m. and night time is reckoned between 10 p.m. and 6 a.m.
24. The industry shall create the Environmental Cell by appointing an Environmental Engineer, Chemist and Agriculture expert for looking after day to day activities related to Environment and irrigation field where treated effluent is used for irrigation.
25. The applicant shall provide ports in the chimney/(s) and facilities such as ladder, platform etc. for monitoring the air emissions and the same shall be open for inspection to/and for use of the Board's Staff. The chimney(s) vents attached to various sources of emission shall be designated by numbers such as S-1, S-2, etc. and these shall be painted/ displayed to facilitate identification.
26. The industry should comply with the Hazardous and Other Wastes (M & TM) Rules, 2016 and submit the Annual Returns as per Rule 6(5) & 20(2) of Hazardous and Other Wastes (M & TM) Rules, 2016 for the preceding year April to March in Form-IV by 30th June of every year.
27. The applicant shall install a separate meter showing the consumption of energy for operation of domestic and industrial effluent treatment plants and air pollution control system. A register showing consumption of chemicals used for treatment shall be maintained.
28. The applicant shall bring minimum 33% of the available open land under green coverage/ plantation. The applicant shall submit a yearly statement by 30th September every year on available open plot area, number of trees surviving as on 31st March of the year and number of trees planted by September end.
29. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions.
30. The firm shall submit to this office, the 30th day of September every year, the Environment Statement Report for the financial year ending 31st March in the prescribed FORM-V as per the provisions of Rule 14 of the Environment (Protection) (second Amendment) Rules, 1992.
31. The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement/alteration well before its life come to an end or erection of new pollution control equipment.
32. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).
33. The applicant shall provide facility for collection of environmental samples and samples of trade and sewage effluents, air emissions and hazardous waste to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf. Consumers or bulk consumers of electrical and electronic equipment listed in Schedule I shall ensure that e-waste generated by them is channelized through collection centre or dealer of authorised producer or dismantler or recycler or through the designated take back service provider of the producer to authorised dismantler or recycler.

Handwritten signature/initials: A/R



- 34. Bulk consumers of electrical and electronic equipment listed in Schedule I shall maintain records of e-waste generated by them in Form-2 and make such records available for scrutiny by the concerned State Pollution Control Board
- 35. Consumers or bulk consumers of electrical and electronic equipment listed in Schedule I shall ensure that such end-of-life electrical and electronic equipment are not admixed with e-waste containing radioactive material as covered under the provisions of the Atomic Energy Act, 1962 (33 of 1962) and rules made thereunder;
- 36. Bulk consumers of electrical and electronic equipment listed in Schedule I shall file annual returns in Form-3, to the concerned State Pollution Control Board on or before the 30th day of June following the financial year to which that return relates. In case of the bulk consumer with multiple offices in a State, one annual return combining information from all the offices shall be filed to the concerned State Pollution Control Board on or before the 30th day of June following the financial year to which that return relates.

1201





Punjabi Ghasitaram Halwai Pvt. Ltd.
 Factory & Office --
 G Ghasitaram Estate, Jasmine Mill Road,
 Mahim E. Mumbai 17. INDIA.
 Tel - 0091- 22- 24090000 / 0101 / 0202 / 0403 /
 24033637 / 3636
 Website - www.ghasitaram.in
 Email - ghasitarams@gmail.com
 info@ghasitaram.in
 Order sweets online at www.ghasitaram.in



Punjabi Ghasitaram Halwai <ghasitarams@gmail.com>
 To: MGL Helpdesk <support@mahanagargas.com>

Mon, Oct 31, 2022 at 7:13 PM

FOURTH REMINDER

Date: 01-11-2022

To
 The Manager - Marketing & Sales
 The Mahanagar Gas Ltd.
 BKC, Mumbai-400 051

Subject: Application for Industrial Connection for Gas for our commercial usage
 Reference our earlier request letters years 2012, and 2018 & dated 18-10-2022 for Mahanagar Gas Connection.

Dear Sir,
 Namaste

Please refer to our earlier request letters years 2012, and 2018 & dated 18-10-2022 for the Mahanagar Gas connection as we are a manufacturer of Indian Sweets & Namkeens, etc... We also export our products to various countries abroad. We politely request you to kindly consider our application and provide us with a gas pipeline as soon as possible. This gas is required for manufacturing Indian Sweets, namkeens, etc.

Thanking You
 Yours Faithfully

Vippan Bajaj

Thanks & Regards,

Punjabi Ghasitaram Halwai Pvt. Ltd.

29/22, 2:47 PM

231 Gmail - Application for PNG

46



Factory & Office -
 G Ghasitaram Estate, Jasmine Mill Road,
 Mahim E, Mumbai 17, INDIA.
 Tel - 0091- 22- 24090000 / 0101 / 0202 / 0403 /
 24033637 / 3636
 Website - www.ghasitaram.in
 Email - ghasitarams@gmail.com
 info@ghasitaram.in
 Order sweets online at www.ghasitaram.in



[Quoted text hidden]

MGL.pdf
224K

MGL Helpdesk <support@mahanagargas.com>
To: ghasitarams@gmail.com

Mon, Oct 31, 2022 at 3:41 PM

Re: Application

Dear Sir / Madam,

Thank you for writing to us.

This is an auto response confirming receipt of your email.

In case of any urgency you may please speak to our Customer Helpline on 68674500 / 61564500

For any Gas Leak / Gas Stoppage / Fire Complaint please contact our 24 Hour Gas Emergency Service on 18003656644
(022) 68759400, (022) 24012400.

Please do not respond to this email as this is through an auto response system.

Assuring you of our best services.

Regards,

Customer Care

Punjabi Ghasitaram Halwal <ghasitarams@gmail.com>
To: hshah@mahanagargas.com

Wed, Nov 2, 2022 at 6:31 AM

[Quoted text hidden]

MGL.pdf
224K

Punjabi Ghasitaram Halwal <ghasitarams@gmail.com>
To: MGL Helpdesk <support@mahanagargas.com>

Fri, Nov 4, 2022 at 6:47 AM

Full name of applicant - PUNJABI GHASITARAM HALWAL
 Building's Name - G GHASITARAM ESTATE
 Flat No - FACTORY BLDG
 Floor, - GR

<https://mail.google.com/mail/u/0/?ik=a5edhd0105&view=nl&search=all&normthid=thread-f957417d71956452617051673&siml=msn-1231231>





Since 1948

CERTIFICATE OF ANALYSIS

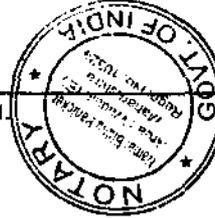
Sample Not
Drawn By ITALAB

1. Particulars of Sample Submitted

Certificate No. : ITA/2022-23/056843



Customer Name : Punjabi Ghasitaram Halwai Pvt Ltd.
 G. Ghasitaram Estate,,
 Jasmine Mill Road,,Mahim East
 400017,
 MH,IN,



Certificate Date : 4/11/2022
Customer Master No: C020538
Quantity Received # : 180gms+16
 Ogms
Packing : Plastic Pack

Sample Name # : Briquettes
Letter Ref. No. # : ----
Sample Receive Date: 28/10/2022
Marks # : ----

2. Result of Analysis :

Parameter Name	Result	Unit	Method
Gross Calorific Value (ARB)	3713	Cal/gm	IS:1350 (Part II)
	6683	BTU/lb	IS:1350 (Part II)
Ultimate Analysis (ARB)			
Moisture	9.17	%	IS:1350 (Part I)
Mineral Matter	8.90	%	IS:1350 (Part I)
Carbon	58.50	%	Inhouse Method
Hydrogen	5.87	%	Inhouse Method
Nitrogen	0.68	%	By Kjeldahl
Total Sulphur	0.38	%	IS:1350 (Part III)
Oxygen (By Difference)	16.50	%	-

----- END OF REPORT -----

Test Carried Out By :

Ms. Ashwini

For Italab Private Limited

Authorised Signatory

Page 1 of 1

Mktg. Div. : 20A, 2nd Floor, Sahyog Bldg., S.V.Road, Kandivali (West), Mumbai - 400 067.

Chennai : Lotus Court, 3rd Floor, New 338, Old 165, Thambu Chetty Street, Chennai - 600 001. | Kolkata : Mercantile Building, 10, Lal Bazaar Street, Kolkata - 700 001.

Collection Centres : Ahmedabad, Bangalore, New Delhi, Jaipur.

A Subsidiary of 3A Capital Services Ltd.

Sr.No.: M 085042

MAHARASHTRA POLLUTION CONTROL BOARD
Sub-Regional Office, Mumbai-1

Ph :- (022)-24015269
e-mail :-
sromumbai1@mpcb.gov.in
Website :- http://mpcb.gov.in



First Floor, Kalpataru Point,
Sion Circle, Sion(E),
Mumbai- 400 022.



Date: 31/10/2022

Visit Report

- 1) Name & Address of Industry : M/s. Punjabi Ghasitaran Halwai (P.) Ltd
G. Ghasitaran Estate, Jasmine
Mill Road, Mahim (E), Mumbai-17
- 2) Type of Industry : Sweet
- 3) Person Contacted : Kunal Bajaj
- 4) Phone Number : 9821061918
- 5) Consent Status : Valid upto 30/03/2025.
- 6) Observation

Industry is visited in ref. of OA-93 of 2022 (U
Pune, Madam Ahtak Chandhary & Ors Vers.
Maharashtra Pollution Control Board & Ors in
the matter of air pollution due to M/s. Punjabi
Ghasitaran Halwai (P) Ltd, Mahim (E), Mumbai

The complainant's building of Diamond
Apartment is located adjacent to M/s. Punjabi
Ghasitaran Halwai (P) Ltd. A distance from
brquette fired & diesel fired boiler/TFH
from the said building is near about 50 mts
Another complainant's building of Dr. Baliga Na
is located beyond 12 mts wide road &
distance from Boilers/TFH to said building
is about 30 mts.

File has obtained consent from Board
vide dtf. 25/01/2022 for mfg. of sweet
Ment. 55 MT/M & Salt Ment. 14.8 MT/M
which is valid upto 30/03/2025.

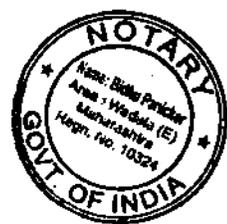
(P.T.O.)

- 51 a) They have provided ETP consist of Primary & secondary system for treatment of effluent generated from their process.
- b) They have installed 02 Nos Briquette fired Boilers (one is not operational permanently as reported by representative), one briquette fired hot T.F.H with common stack height 12 mtrs approx., plus collector & wet scrubber provided by APCs.
During visit one Briquette fired Boiler & one T.F.H were found in operation, However wet scrubber was not found in operation. Also they have installed one LDC fired boiler with stack height 11 mtrs approx, which is frequently operated as reported by representative.
- c) They have not provided sampling arrangement for stacks like post hole, ladder, platform
- d) They have provided 06 nos. LPG fired burner & 20 nos kettles on steam boiler / T.F.H. for preparation of sweet.
- e) They have not submitted D.G of Rs. 50,000 demand's consent conditions.

[Signature]
(Kunal Rajan)

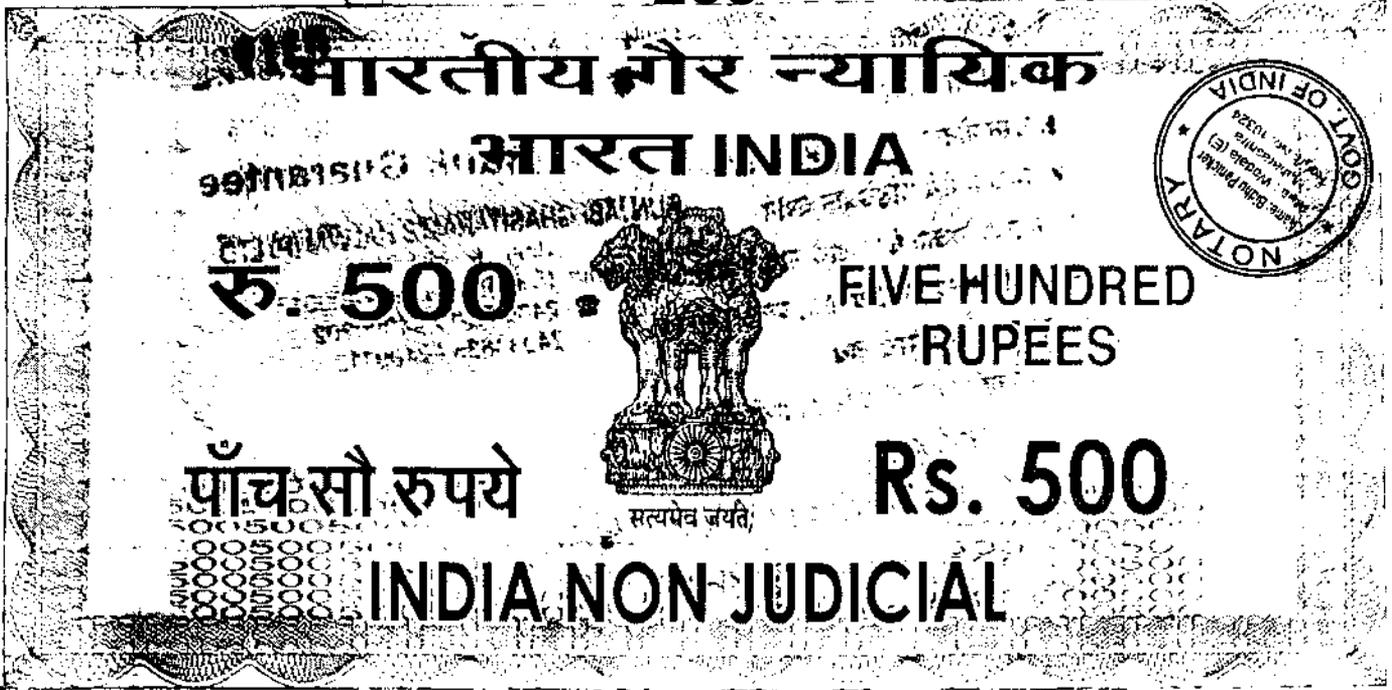
[Signature]
(S.V. Phatre)
F.O. M.I.

[Signature]
(T. G. Yadav.)
SRO M.I.



"238mbit k"

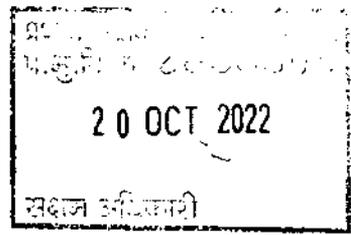
52



महाराष्ट्र MAHARASHTRA

2022

BS 823154



श्री. दिवाय गवई
Date: 01-11-2022

To,
 Regional Office,
 Maharashtra Pollution Control Board,
 1 st floor kalpataru point .
 Sion circle ,Sion Mumbai-400022

1. In consideration of the Regional Office ,Maharashtra Pollution Control Board ,Regional Office ,having agreed to grant Punjabi Ghasitaram Halwai Pvt.Ltd-G.Ghasitaram Estate jasmine Mill Mahlm East Mumbai 400017(thereinafter referred to as the company/unit) time for or the due compliance suggested/stipulated vide letter required under the provisions of Air (Prevention & Control of Pollution) Act 1918 (14 of 1981) water (Prevention & Control of Pollution)Act1974 (6 of 1974)and / or Environment



31 OCT 2022

031922

जोडवत - ४ / Assurance - ११
१. मुद्रांक विक्रीत मॉदणी अनु. क्रमांक / विक्रीत

२. दस्ताचा प्रकार

३. दस्त मॉदणी करणार आहेत का ?

४. फिककतीचे थोडक्यात वर्णन

५. मुद्रांक विक्रीत घेणाऱ्याचे नाव व सही.

६. हस्ते असल्यास त्यांचे नाव, पत्ता व सही

७. दुसऱ्या पक्षकाराचे नाव

८. घरवानाधारक मुद्रांक विक्रीत्याची सही व घरवाना क्रमांक

घरवाना क्रमांक ८००००११

मुद्रांक विक्रीचे ठिकाण / पत्ता : सौ. कांचन हर्षद मोहन

३ १ OCT 2022 डींग नं. ४, कोल्गेट मैदानासमोर,

साईबाबा मंदिराजवळ, खेरनगर,

बांद्रा (पूर्व), मुंबई - ४०० ०५१.

कारणासाठी ज्यांनी मुद्रांक शुल्क खरेदी केला त्यांनी त्याच
कारणास खरेदी केल्यापासून ६ महिन्यात चापरणे बंधनकारक आहे
वाईल नं. 7202510509

Bank Guarantee

PUNJABI GHASITARAM'S HALWAJI (P) LTD.

Jasmine Mill Road

Mahim (East), Mumbai - 400017

☎ 24090101 / 24090202

24033836 / 2409113

Saraswat Co-op Bank Ltd

Dharavi



BLANK



(Protection) Act 1986 on production of Bank Guarantee for Rs.50,000/- (Rupees Fifty Thousand only) WE Saraswat Co-Operative Bank LTD , a body corporate, constituted under the Banking Companies (Acquisition & Transfer of Undertakings) Act No 40 of 1980 having its branch office WE Saraswat Co-Operative Bank LTD Jai Ganesh Chs Opp Urban Health Centre Mumbai-400019 undertake to pay to the Board an amount not exceeding Rs.50,000/- (Rupees Fifty Thousand only) against any non-compliance of consent conditions/direction or damaged etc. caused to the environment by reason of any breach of provisions of said act , notices , letters , instruction etc.,. By the Punjabi Ghasitaram Halwai Pvt.Ltd.



2. We Saraswat Co-Operative Bank LTD do hereby undertake to pay the amount due and payable under this guarantee without any demur merely on a demand form the board that the amount claim is due for the reason of non-fulfilment of undertaking non-compliance of directions/notices / letters/instructions / by the board/ violation of provisions of any of the provisions of Law mentioned herein above .Any such demand made on the Bank shall be conclusive as regards the amount due and payable by the Bank under this Guarantee. However our liability under this guarantee shall be restricted to an amount not exceeding Rs.50, 000/- (Rupees Fifty Thousand only).

3. We undertake to the board any money so demanded not withstanding any dispute of disputes raised by Punjabi Ghasitaram Halwai Pvt.Ltd in any suit or proceedings pending before any court or tribunal or board against the board relating thereto, our liability under this present being absolute and unequivocal.

4. The payment so made by us under this agreement shall be valid discharge of our liability and Punjabi Ghasitaram Halwai Pvt.Ltd shall have no claim against us in making such a payment.

5. We Saraswat Co-Operative Bank LTD further agree that guarantee herein contained shall remain in full force and effect during the period that would be taken for the performance of the undertaking / notice/ letters etc.that is shall continue to be enforceable till all the dues of Government / Board under or by virtue of said undertaking / notice/ letters have been fully paid and it has claimed satisfied or discharged or till Government/Board certified that the terms conditions of the directions/undertakings /notice / letters / any provisions of the relevant law have been fully and properly carried out and complied by the Punjabi Ghasitaram Halwai Pvt.Ltd and accordingly discharges this guarantee .Unless the demand or a claim under this guarantees is made on us in writing on or before 01/11/2022. We shall be discharged from all the liability under this guarantee thereafter .

6. We Saraswat Co-Operative Bank LTD. further agree with board that the board shall have the fullest liberty without our consent and notice/ letters etc., or to extent time of compliance by the Punjabi Ghasitaram Halwai Pvt.Ltd. from time to time or to postponed for any time or form time to time any of the powers exercisable by the board against Punjabi Ghasitaram Halwai Pvt.Ltd. and to forbear or to enforce any of the terms and conditions relating to the said undertaking / notice / letter etc. And we shall not be relieved form our liability by reason of any such a variation, or extension being granted to the Punjabi Ghasitaram Halwai Pvt.Ltd or for any forbearance, action commission on the part of the board are any indulgence by the board to Punjabi Ghasitaram Halwai Pvt.Ltd or by any of such a matter of thing whatsoever which under the law relating to sureties would but for this provision have effect of so relieving us.

7. This Guarantee will not be discharged due to the change in the constitution of the bank or the Punjabi Ghasitaram Halwai Pvt.Ltd.

8. We Saraswat Co Operative Bank LTD Undertake not to revoke this guarantee during its currency except with the previous consent of the board in writing.

Notwithstanding what has been stated above our liability under this guarantee is restricted to Rs.50, 000/- (Rupees Fifty thousand only) and shall remain in force from 01/11/2022 up to 31/10/2027 and we are liable to pay the guaranteed amount or any part thereof under this Bank Guarantee and only if you serve upon a written claim duly received by an authorized official to the bank or demand on or before 31/10/2027.

SARASWAT CO-OP BANK LTD
Rajendra Prasad
Rajmangalpur
Dist. Anantapur
Andhra Pradesh





BLANK





PUNJABI GHASITARAM HALWAI (P) LTD.

Dt -02-11-2022

To

The Maharashtra Pollution Control Board

1st Floor, Kalpataru Point

Sion Circle, Sion E, Mum 022

Ref- Your Visit on 31-10-2022 to our premises regarding Complaint Filed by Diamond Building

Dear Sir,

Good day

This bears reference to your visit to our office on 31-10-2022, in regard to the complaint filed by Nadeem Altaf & Others in the matter of air pollution.

We would like to state that we are into manufacturing of Indian Sweets & Snacks and are have been present in this premises for over 40 years.

In regards to the complaint filed, we would like to state that Evershine Building is 10 mtr away, closest to us has no issue on our presence with pollution. However Diamond Building which is situated 30 mtrs from us has made this complaint. We would like to inform you that we have a Legal Case currently in The High Court against Diamond Building residents. It is their modus operandi to harass us by placing false complaints in various Government Departments.

Sir, in reference to the visit report, we have made arrangements for the ladder, Platform and Port hole on the chimney and the access to the same is ready, we politely request you to please visit for testing, and conduct your procedure as per your convenience. We have also started the pump of the wet scrubber & dust collector system, is now operational.

Sir, We have also submitted the BG No – 0264220000001724 Dt 01-11-2022 for Rs 50,000/-, as per the conditions in the consent given.

Thanks & Regards

Your Sincerely

Kunal Bajaj

Attached – 1. Letters from our neighbours, for your reference, 2. BG Copy

P. Shinde 02/11/2022
Maharashtra Pollution Control Board
Regional Office, Mumbai
Kalpataru Point, 1st Floor,
Sion Circle, in Front of Cine Planet Theater,
Shiv (East), Mumbai - 400 022.

A ISO - 22000 : 2005 Certified Company

G. Ghasitaram Estate, Jasmine Mill Road, Mahim (E), Mumbai - 400 017. India.

T. : 2409 0000 / 0101 / 0202 / 0403 / 2403 3636 / 7 • Fax : 2409 2790 • Email : info@ghasitaram.in / ghasitarams@gmail.com • W : www.ghasitaram.in



Bank Guarantee

Industry Name:	Punjabi Ghasitaram Halwai Pvt.Ltd	Industry Address:	G.Ghasitaram Estate,Jasmine Mill Road, Mahim East, Mumbai 400017,G.Ghasitaram Estate, Jasmine Mill Road, Mahim East, Mumbai 400017,Gnorth-400017,Mumbai City	BG Obtained for:	CONSENT	BG for:	Operate
RO Region:	RO-Mumbai	SRO Region:	SRO-Mumbai I	Consent Validity Date:	31-07-2025	Amount:	50000
Consent No:	125772/R-220/00/283	Consent Date:	28-01-2022	BG No:	0264220000001724	BG expiry Date:	31-10-2027
Conditions:	NA	Compliance period:	30-06-2025				
Bank:	Saraswat Co-Op Bank	BG submission Date:	01-11-2022				

Note: You have been directed to submit original bank guarantee along with this acknowledge letter to concerned regional office.

Shirale 04/11/2022
 Maharashtra Pollution Control Board
 Regional Office, Mumbai
 Kalpataru Point, 1st Floor,
 Lion Circle, In Front of Cine Planet Theater,
 Shiv (East), Mumbai - 400 022.

"E-MAIL M"
244



MAHARASHTRA POLLUTION CONTROL BOARD		
Phone :	(022)- 24016239	Kalpataru Point, 4th floor, Slon-
Fax :	(022)- 24015269	Matunga Scheme Road No. 8, Opp. Cine Planet Cinema, Near Slon Circle, Slon (E),
Email :	romumbai@mpcb.gov.in	Mumbai - 400 022
Visit At :	http://mpcb.gov.in	

"Your Service is our Duty"

No: MPCB/ROM/PD/TB - 2211030001

Date: 03 /11/2022

To,
M/s. Punjabi Ghasitaram Halwai (P) Ltd.
G. Ghasitaram Estate, Jasmine Mill Road,
Mahim (E), Mumbai 400017,

Sub: Proposed directions u/s 31A of the Air (Prevention & Control of Pollution) Act, 1981

- Ref: 1. Consent to operate granted by the Board
2. Compliant received against your industry on 06/10/2022
3. Visit of Board Official to your site on 31/10/2022.

WHEREAS, the Maharashtra Pollution Control Board has granted Consent to operate to your industry at the aforesaid site, subject to certain terms & conditions, which is valid up to 30/06/2025. AND WHEREAS, it is obligatory on your part to comply with the consent conditions scrupulously.

AND WHEREAS, it is also obligatory on your part to provide adequate pollution control devices, so as to achieve the standards prescribed in the Consent to operate.

AND WHEREAS, Board officials visited your unit vide reference 2 above & SRO Mumbai- I has reported following non-compliance;

1. You have installed 02 nos. briquette fired boilers & one briquette fired TFH with common stack of height 12 mtrs approx. with dust collector followed by wet scrubber, However You have not incorporated the consent to operate for the same.
2. As per consent condition you have to change fuel pattern of exiting LDO fired boiler from LDO to clean fuel. You have not changed the same.
3. You have provided dust collector followed by wet scrubber provided as APCS to furnace, However, at the time visit wet scrubber not in operation & fumes are being discharged into environment & creating nuisance to nearby residents.
4. You have not provided sampling arrangement to furnace stacks like port hole, platform, ladder etc.
5. You have not submitted BG of Rs. 50000/- as per consent condition.

AND WHEREAS, this shows your negligent attitude towards compliance of provision of environmental enactments.

- NOW THEREFORE**, following directions are issued to your industry as to –
- 1) Why your existing activity shall not be closed down?
 - 2) Why the competent authorities shall not be directed to disconnect water & electricity supply for closing down activity.

Your reply shall reach this office from the receipt of these directions within a period of 7 days, failing which, appropriate action will be initiated against your industry, which please note.

For and on behalf of
Maharashtra Pollution Control Board



(S. R. Bhosale)
Regional Officer, Mumbai

Copy submitted to:-

1. Asst. Secretary (Tech.), MPC Board, Sion, Mumbai – for information.

Copy to:

- 1) Sub Regional Officer, MPC Board, Mumbai -I- He is directed to serve copy of direction to industry, take necessary follow-up towards compliance of the direction and submit Action taken report.
- 2) Master File.

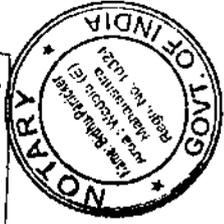


"Exhibit 0"
247

60

MAHARASHTRA POLLUTION CONTROL BOARD

Phone : 022-67195031 Email : icclab@mpcb.gov.in Website : http://mpcb.gov.in	 "Your Service is our Duty"	Central Laboratory Central Laboratory, Maharashtra Pollution Control Board, "Nirmal Bhavan", P-3, MIDC Industrial Area, Mahape, Navi Mumbai- 400 710
--	---	--



Report Outward No.: MPCB/CLab/Source Emission/22-23/11/50
Date: 21/11/2022 12:05 PM

Analysis Report-Air (Source Emission)

Client/Industry/location Name & Address Punjabi Ghasitaram Haiwai (P) Ltd. G3 Bakery/confectionery/sweets products (with production capacity <1tpd (with gas or electrical oven)
--

Sample Details	
Field Sample ID :	BR-0034039
Laboratory Sample Code :	MPCB/CLab/STK/22-23/120
Sample Details (Water/Air/HW) :	Air
Sample Volume Received :	
Sample Collected By :	FO-Mumbai I (Shri. Darshan Mhatre) (SRO-Mumbai I)
Seal No. :	218
Type of Industry / Location details :	Orange
Sample Collected On :	Nov 9 2022 04:30:00.000PM

Sr.No	Parameter	Result	Unit	Method of analysis
1	SO2	3	mg/m ³	
2	Total Particulate Matter	8	mg/Nm ³	

Report Type: final
Report generated on: 21/11/2022 11:51 AM
Complied by: Archana Lendait
Approved by: Mr Kishor Gawankar
Reviewed on Date: 21/11/2022 12:05 PM
Reviewed by: Mr Kishor Gawankar

Dr Vishwajeet R Thakur
I/c Senior Scientific Officer,
Central Laboratory,
MPCB, Navi Mumbai.



**MAHANAGAR
GAS**

MAHANAGAR GAS LIMITED

To,

Punjabi Ghasitaram Halwai Pvt. Ltd.

G. Ghasitaram Estate,

Jasmine Mill Road, Mahim (E),

Mumbai - 400017



23.11.2022

Dear Sir,

Sub:- Application for Industrial Connection for PNG

Reference:- Your letter dated 18.10.2022

Thank you for communicating your continued interest in MGL PNG connection to your factory in Mahim East.

The existing network is nearly 2.5km from your location based on road connectivity. MGL team will plan for PNG connectivity in near future as development of the area by local authorities will enable MGL to extend PNG network towards your location. However exact timeline cannot be communicated at present for PNG connectivity.

We will intimate you once the work is started by MGL.

Yours Sincerely

Mahanagar Gas Ltd.

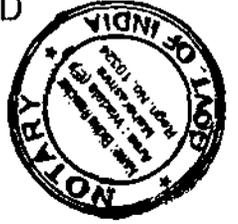
A. Shinde 23/11/2022
 Maharashtra Pollution Control Board
 Regional Office, Mumbai
 Koperkhairpada, 4th Floor
 Station Circle, In front of the Court, Chhatrapati
 Shivaji Maharaj, Mumbai - 400 022.

MAHARASHTRA POLLUTION CONTROL BOARD
Sub-Regional Office, Mumbai-1

Ph :- (022)-24015269
e-mail :-
sromumbai@mpcb.gov.in
Website :- http://mpcb.gov.in



First Floor, Kalpataru Point,
Sion Circle, Sion(E),
Mumbai- 400 022.



Date: 25/11/2022

Visit Report

- 1) Name & Address of Industry : M/s. Punjab Glassware Pvt. Ltd.
G. Ghasiwaran Estate,
Jaswanth Mill Road, Malabar (E)
Mumbai- 17.
- 2) Type of Industry : Sweet.
- 3) Person Contacted : Kunal Bajaj.
- 4) Phone Number : -
- 5) Consent Status : valid upto. 30/06/2025. Applied for amendment.
- 6) Observation :

→ visited to firm for verification of reply submitted by firm dtd. 11/11/2022 on proposed direction vide dtd. 03/11/2022. During visit, following observation are made:-

- 1) They have applied amendment in consent vide UAN No. 0000009603. dtd. 09/11/2022. for incorporate of 02 nos. of briquette fired boilers one briquette fired TFH with common stack (24 feet) one LDO fired boiler with stack height 22 feet with dust collector followed by wet scrubber provided of APCs.
- 2) They have provided one LDO fired boiler which is used only in case of emergency. they have applied for PNG connectivity to M/s. Mahanagar Gas Ltd. vide dtd. 18/10/2022 & M/s. Mahanagar Gas Ltd. is replied on application dtd. 23/11/2022 (letter attached) & reported that MGL team

(P.T.O)

will plan for PWS connectivity in future as development of the area by local authorities will require NGN to extend PWS Network towards this location.

- 3) During visit wet scrubber was found in operation.
- 4) They have provided sampling arrangement to SIA's. (Post Hole, Platform, ladder etc)
- 5) They have submitted B. N. of Rs 50,000/- towards consent condition.


(Kunal Bajaj.)


(Divyanshu)
FO-M



"Exhibit R-Colly"
251

VI 64

FDA U.S. Food and Drug Administration Food Facility Registration

Please review your registration. If all information is correct, click the Submit button below. To make changes to a section, click the Edit button for that section.

Date 06/22/2022 8:13:40	Created by pun17424
Created Date 2013-04-24 08:25:42.0	Registration Renewed Date 2020-10-20
Registration Expiration Date 2022-12-31	
Last Updated 2020-11-20	
Registration Status VALID	
Registration Status Reason Pending UFI Confirmation	



Is this facility engaged in the manufacturing/processing, packing, or holding of food for human or animal consumption in the United States?

Yes No

Section 1: Type of Registration

Facility Location : Foreign Registration

UPDATE OF REGISTRATION INFORMATION: Registration Number: 18647950258 Pin No 33B3J0eh [Modify Pin](#)

Are you the new owner of a previously registered facility?

Yes No

Previous Owner's Title: Mr
Previous Owner's Name : KUNAL BAJAJ
Previous Owner's Registration Number : 19417415128

Section 2: Facility Name/Address Information

Facility Name PUNJABI GHASITARAM HALWAI PVT LTD	Telephone Number 091 022 24090000
Facility Name Suffix Company	Fax Number
Facility Street Address, Line 1 G GHASITARAM ESTATE, JASMINE MILL ROAD,	E-Mail Address kunal@ghasitaram.in
Facility Street Address, Line 2 MAHIM EAST	Unique Facility Identifier (UFI) 864175584
City MUMBAI	
State/Province/Territory Maharashtra	
Zip/Postal Code 400017	
Country/Area	

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INDIA

Section 3: Preferred Mailing Address Information

Complete this section if different from Section 2 Facility Name/Address Information (OPTIONAL)

Is the preferred mailing address the same as the facility address (Section 2)? Yes

Name	Telephone Number
PUNJABI GHASITARAM HALWAI PVT LTD	091 022 24090000
Address, Line 1	Fax Number
G GHASITARAM ESTATE, JASMINE MILL ROAD,	
Address, Line 2	E-Mail Address
MAHIM EAST	kunal@ghasitaram.in
City	
MUMBAI	
State/Province/Territory	
Maharashtra	
Zip Code (Postal Code)	
400017	
Country/Area	
INDIA	

Section 4: Parent Company Name/Address Information

(If applicable and if different from Sections 2 and 3). If information is the same as another section, check which section:

- Same as Facility Address (Section 2)
- Same as Preferred Mailing Address (Section 3)
- None of the above

Company Name	Telephone Number
PUNJABI GHASITARAM HALWAI PVT LTD	091 022 24090000
Company Name Suffix	Fax Number
Company	
Address, Line 1	E-Mail Address
G GHASITARAM ESTATE, JASMINE MILL ROAD,	kunal@ghasitaram.in
Address, Line 2	
MAHIM EAST	
City	
MUMBAI	
State/Province/Territory	
Mahārāshtra	
Zip Code (Postal Code)	
400017	
Country/Area	
INDIA	



Section 5: Facility Emergency Contact Information

If information is the same as another section, check which section:

- Same as Facility Address (Section 2)
 Same as U.S. Agent Information (Section 7)
 None of the above

Individual's Title (Optional)

Emergency Contact Phone
 001 908 8107500

Individual's Name (Optional)

Ms Sapna Chandra

E-mail Address
 sapna@deepfoods.com

Individual's Middle Name (Optional)

Individual's Last Name (Optional)

Job Title (Optional)



Section 6: Trade Names

(If this facility uses trade names other than that listed in Section 2 above, list them below (e.g., "Also doing business as," "Facility also known as"))

Are there alternate trade names used by your facility in addition to the name provided in Section 2: Facility Name/Address information?

Yes No

Section 7: United States Agent

(To be completed by facilities located outside any state or territory of the United States, District of Columbia, or The Commonwealth of Puerto Rico)

Name

Ms Sapna Chandra

Telephone Number

908 2098878

Address, Line 1

Deep Foods Inc

Emergency Contact Phone

908 8107500

Address, Line 2

1090 Springfield Rd

Fax Number

City

Union

E-Mail Address

sapna@deepfoods.com

State/Province/Territory

New Jersey

Zip Code (Postal Code)

07083-8119

Country/Area

UNITED STATES

Section 8: Seasonal Facility Dates of Operation (Optional)

Give the approximate dates that your facility is open for business, if its operations are on a seasonal basis (Optional).

Harvest 1

Start Month

January

End Month

December

Harvest 2

Start Month

End Month

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Section 9: General Product Categories - Human/Animal/Both

Food for Human Consumption

Food for Animal Consumption

Section 9a: General Product Categories - Food for Human Consumption; and Type of Activity Conducted at the Facility

Selected Product Name	Selected Activity Types
3. BAKERY PRODUCTS, DOUGH MIXES, OR ICINGS [21 CFR 170.3 (n) (1), (9)]	Ambient Food Storage Warehouse / Holding Facility (e.g., storage facilities, including storage tanks, grain elevators); Refrigerated Food Storage Warehouse / Holding Facility (e.g., storage facilities, including storage tanks); Acidified Food Processor; Low-Acid Food Processor; Manufacturer / Processor;
24. MILK, BUTTER, OR DRIED MILK PRODUCTS [21 CFR 170.3 (n) (12), (30), (31)]	Ambient Food Storage Warehouse / Holding Facility (e.g., storage facilities, including storage tanks, grain elevators); Refrigerated Food Storage Warehouse / Holding Facility (e.g., storage facilities, including storage tanks); Acidified Food Processor; Low-Acid Food Processor; Manufacturer / Processor;
29. SNACK FOOD ITEMS (FLOUR, MEAL OR VEGETABLE BASE) [21 CFR 170.3 (n) (37)]	Ambient Food Storage Warehouse / Holding Facility (e.g., storage facilities, including storage tanks, grain elevators); Refrigerated Food Storage Warehouse / Holding Facility (e.g., storage facilities, including storage tanks); Acidified Food Processor; Low-Acid Food Processor; Interstate Conveyance Caterer / Catering Point; Manufacturer / Processor;
37. IF NONE OF THE ABOVE FOOD CATEGORIES APPLY, THEN PRINT THE APPLICABLE FOOD CATEGORY OR CATEGORIES (THAT DOES NOT OR DO NOT APPEAR ABOVE):	Ambient Food Storage Warehouse / Holding Facility (e.g., storage facilities, including storage tanks, grain elevators); Refrigerated Food Storage Warehouse / Holding Facility (e.g., storage facilities, including storage tanks); Acidified Food Processor; Low-Acid Food Processor; Interstate Conveyance Caterer / Catering Point; Manufacturer / Processor;

If the food categories listed above do not apply, then print the applicable food category or categories.

Traditional Indian Sweets & Indian Snacks food products

Other Activity Conducted

Manufacturer of Indian Canned Sweets

Section 10: Owner, Operator, or Agent-in-Charge Information

Provide the following information, if different from all other sections on the form. If information is the same as another section of the form, check which section:

If information is the same as Section 2, check the box:

- Section 2 - Facility Address Information
- Section 3 - Preferred Mailing Address Information
- Section 4 - Parent Company Address Information
- Section 7 - U.S. Agent Address Information
- None of the above

Name of Entity or Individual Who is the Owner, Operator, or Agent-in-Charge : Kunal V Bajaj

Address, Line 1
G GHASITARAM ESTATE, JASMINE MILL ROAD,

Telephone Number
091 022 24090000

Address, Line 2
MAHIM EAST

Fax Number

City
MUMBAI

E-Mail Address
kunal@ghasitaram.in

State/Province/Territory
Maharashtra

Zip Code (Postal Code)
400017

Country/Area
INDIA



Section 11: Inspection Statement

FDA will be permitted to inspect the facility at the time and in the manner permitted by the Federal Food, Drug, and Cosmetic Act.



Section 12: Certification Statement

The owner, operator, or agent-in-charge of the facility, or an individual authorized by the owner, operator, or agent-in-charge of the facility, must submit this form. By submitting this form to FDA, or by authorizing an individual to submit this form to FDA, the owner, operator, or agent-in-charge of the facility certifies that the above information is true and accurate. An individual (other than the owner, operator or agent-in-charge of the facility) who submits the form to the FDA also certifies that the above information submitted is true and accurate and that he/she is authorized to submit the registration on the facility's behalf. An individual authorized by the owner, operator, or agent-in-charge must below identify by name the individual who authorized submission of the registration. Under 18 U.S.C 1001, anyone who makes a materially false, fictitious, or fraudulent statement to the U.S. Government is subject to criminal penalties.

NAME OF PERSON SUBMITTING THIS REGISTRATION FORM: Kunal V Bajaj

CHECK ONE BOX

- A. INDIVIDUAL ASSOCIATED WITH THE INFORMATION IN SECTION 10 (STOP HERE, FORM IS COMPLETED)
 B. ANOTHER AUTHORIZED INDIVIDUAL

Address Information for the Authorizing Individual:

Individual's Name
 -N/A-

Telephone Number
 -N/A-

Address, Line 1
 -N/A-

Fax Number
 -N/A-

Address, Line 2
 -N/A-

E-Mail Address
 -N/A-

City
 -N/A-

State/Province/Territory
 -N/A-

Zip Code (Postal Code)
 -N/A-

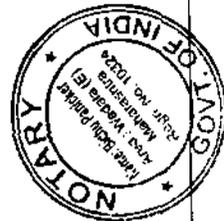
Country/Area
 -N/A-



Form C
Government of India
Food Safety and Standards Authority of India
License under FSS Act, 2006



अनुज्ञप्ति संख्या / License Number: 11522998001698



- Name & Registered Office address of Licensee / अनुज्ञप्तिधारी के पंजीकृत कार्यालय का नाम और पता: M/S. PUNJABI GHASITARM HALWAI PRIVATE LIMITED
G. GHASITARAM ESATE, JASMINE MILL ROAD, MAHIM, Greater Mumbai, Maharashtra-400017
- Address of Authorized Premises / प्राधिकृत परिसरो का पता: PUNJABI GHASITARAM HALWAI COMPOUND, 1ST FLOOR, JASMINE MILL ROAD, NR BALIGA NAGAR, DHARAVI, MUMBAI - 400017, Greater Mumbai, Maharashtra-400017
- Kind of Business / कारोबार का प्रकार: Trade/Retail - Distributor
Trade/Retail - Trader/Merchant - Exporter
- Dairy Business Details / डेयरी कारोबार विवरण हेतु: No
- Category of License / अनुज्ञप्ति का वर्ग: **Central License**

This license is granted under and is subject to the provisions of FSS Act, 2006 all of which must be complied with by the licensee. / यह अनुज्ञप्ति खाद्य संरक्षा और मानक अधिनियम, 2006 के अधीन अनुदत्त की गई और वह अधिनियम के उपबंधों के अध्यादीन है जिनका अनुज्ञप्तिधारी द्वारा अवश्य पालन किया जाना चाहिए.

Place / स्थान: FSSAI Mumbai

Designated Officer

Issued On / दिनांक: 14-10-2022 (New License)

Valid Upto: / वैधता: 13-10-2023 (For details, refer Annexure)

Annexures:

- Product Annexure
- Validity Annexure
- Non-Form C Annexure
- Conditions Of License

Note:

- Application for renewal of License can be filed as early as 180 days prior to expiry date of License. You can file application for renewal or modification of License by login into FSSAI's Food Safety Compliance System (<https://foscoss.fssai.gov.in>) with your user id and password or call us at 1800112100 for any clarification.
- This License is only to commence or carry on food businesses and not for any other purpose.
- This is computer generated license and doesn't require any signature or stamp by authority.

Product Annexure



Form C
Government of India
Food Safety and Standards Authority of India
License under FSS Act, 2006



अनुज्ञापि संख्या / License Number: 11522998001698

Kind Of Business: Trade/Retail - Distributor

Sl.No.	Product(s)
1	01 - Dairy products and analogues, excluding products of food category 2.0
2	02 - Fats and oils, and fat emulsions
3	03 - Edible ices, including sherbet and sorbe
4	04 - Fruits and vegetables (including mushrooms and fungi, roots and tubers, fresh pulses and legumes, and aloe vera), seaweeds, and nuts and seeds
5	05 - Confectionery
6	07 - Bakery products
7	11 - Sweeteners, including honey
8	12 - Salts, spices, soups, sauces, salads and protein products
9	13 - Foodstuffs intended for particular nutritional uses
10	15 - Ready-to-eat savouries
11	14 - Beverages, excluding dairy products
12	18- Indian Sweets and Indian Snacks & Savouries products
13	99 - Substances added to food

Kind Of Business: Exporters - Trader / Merchant

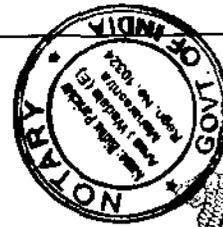
Product detail is not applicable.



Validation And Renewal Annexure



Form C
Government of India
Food Safety and Standards Authority of India
License under FSS Act, 2006



अनुमति संख्या / License Number: 11522998001698

Validity From	Validity Upto	Issued On	Fee Paid	Type	Issuing Authority
14-10-2022	13-10-2023	14-10-2022	8850 INR	New	Central Licensing Authority

Suspension History

S.No	History	Date
	N/A	

Current Status of License: License Issued

Note:

1. Application for renewal of License can be filed as early as 180 days prior to expiry date of License. You can file application for renewal or modification of License by login into FSSAI's Food Safety Compliance System (<https://foscoc.fssai.gov.in>) with your user id and password or call us at 1800112100 for any clarification.
2. The Application for renewal of license shall be submitted 30 days prior to the expiry date mentioned above after which Rs. 100 per day will be charged up to the date of expiry.
3. Modification* (if any) denotes the change in the Authority. Issuing Authority mentioned along with Modification* is the Jurisdictional Authority with effect from the date of issuance of modified license.

Non-Form C Annexure

fssai

Government of India
Food Safety and Standards Authority of India
License under FSS Act, 2006



अनुज्ञप्ति संख्या / License Number: 11522998001698

Person in charge of operations

Name:	KUNAL VIPPAN BAJAJ	Qualification:	GRDUATE
Contact No:	N/A	Mobile No:	9821061718
Email-ID:	kunal@ghasitaram.in		
Address :	G.GHASITARAM ESTATE JASMINE MILL ROAD, MAHIM		
State:	Maharashtra	District:	Greater Mumbai
Pin Code:	400017	Photo Id Card:	Voter ID
Photo Id No:	UUC4208930	Photo Id Expiry Date:	N/A
FoSTaC No:	Not Provided		

Person responsible for complying with conditions of license(The person must be same as mentioned in Form IX, as per FSS Regulations, 2011)

Name:	KUNAL VIPPAN BAJAJ	Qualification:	GRDUATE
Contact No:	N/A	Mobile No:	9821061718
Email-ID:	kunal@ghasitaram.in		
Address :	G.GHASITARAM ESTATE JASMINE MILL ROAD, MAHIM		
State:	Maharashtra	District:	Greater Mumbai
Pin Code:	400017	Photo Id Card:	Voter ID
Photo Id No:	UUC4208930	Photo Id Expiry Date:	N/A

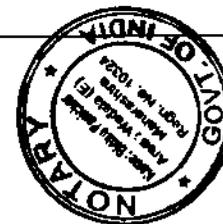
Place / स्थान: FSSAI Mumbai

Designated Officer

Issued On / दिनांक: 14-10-2022 (New License)

Note: Any change in above details shall be immediately communicated to authorities. You can apply for modification of license for updation of details without any cost through Food Safety Compliance System (<https://foscoc.fssai.gov.in>)





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Condition of License

All Food Business operators shall ensure that the following conditions are complied with at all times during the course of its Food Business.

Food Business Operators Shall:

1. Display a true copy of the license granted in Form C shall at all time at a prominent place in the premises.
2. Give necessary access to licensing authorities or their authorized personnel to the premises.
3. Inform authorities about any change or modifications in activities.
4. Employ at least one technical person to supervise the production process. The person supervising the production process shall possess at least a degree in science with Chemistry/ Bio-chemistry/ Food and nutrition/ Microbiology or a degree or diploma in Food Technology/ Dairy Technology/ Dairy Microbiology/ Dairy chemistry/ Dairy engineering/ Oil technology/ Veterinary science/ Hotel management & Catering technology or any degree or diploma in any other discipline related to the specific requirement of the business from a recognized university or institute or equivalent.
5. Furnish periodic annual return 1st April to 31 st March, with in 31 st May of each year. For collection/ handling/manufacturing of milk and milk product half yearly return also to be furnished as specified.
6. Ensure that no product other than the product indicated in the license /registration is produced in the unit.
7. Maintain factory's sanitary and hygienic standards and workers hygiene as specified in the schedule-4 according to the category of food business.
8. Maintain daily records of production, raw materials utilization and sales separately.
9. Ensure that the source and standards of raw material used are of optimum quality.
10. Food business operator shall not manufacture , store or expose for sale or permit the sale of any article of food in any premises not effectively separated to the satisfaction of the licensing authority from any privy, urine, sullage ,drain or place of storage of foul and waste matter
11. Ensure clean-in-place system (whatever necessary) for regular cleaning of machine & equipment.
12. Ensure testing of relevant chemical and/or microbiological contaminants in food products in accordance with these regulation as frequency as required on the basis of historical data and risk assessment to ensure production and delivery of safe food through own or NABL accredited/ FSSAI recognized labs atleast once in six month.
13. Ensure that as much as possible the required temperature shall be maintained throughout the supply chain from the place of procurement or sourcing till it reaches the end consumer including chilling, transportation, storage etc.
14. The Manufacturer/ Importer/ Distributer shall buy and sell food products only from, or to , licensed / registered vendors and maintain record thereof.

Other Condition

1. Proprietors of hotels, restaurants and other food stalls who sell or expose for sale savouries, sweets or other article of food shall put up a notice board containing separates lists of the articles which have been cooked in ghee, edible oil, vanaspati and other fats for the information of the intending purchasers.
2. Food business operator selling cooked or prepared food shall display a notice board containing the nature of articles being exposed for sale.
3. Every manufacture (including ghani operator) or wholesale dealer in butter ,ghee ,vanaspti ,edible oils, solvent extracted oil, de oiled meal, edible flour and any other fats shall minimum a register showing the quantity of manufactured, received or sold, nature of oil seed used and quantity of de oiled meal and edible flour used etc. as applicable and the destination of each consignment of the substances sent out from his factory or place of business, and shall present such register for inspection whenever required to do so by the licensing authority.
4. No producer or manufacturer of vegetable oil ,edible oil and their products shall be edible for license under this act ,unless he has own laboratory facility for analytical testing of samples
5. Every sale and movement of stocks of solvents- extracted oil , 'semi refined' or 'raw grade I' , edible groundnut flour or edible coconut flour ,or both by the producer shall be a sale or movement of stocks directly to a registered user and not to any other person ,and no such sale or movement shall be effected through any third party.
6. Every quantity of solvent-extracted oil ,edible groundnut flour or edible coconut flour ,or both purchased by a registered user shall be used by him in his own factory entirely for the purpose intended and shall not be re-sold or otherwise transferred to any other person :
Provided that nothing in this sub-clause shall apply to the sale or movement of the following:-
 1. Karanjia oil
 2. Kusum oil
 3. Mahua oil
 4. Neem oil
 5. Tamarind seed oil
 6. Edible groundnut flour bearing the I.S.I certification mark
 7. Edible coconut flour bearing the I.S.I certificate mark
7. No food business operator shall sell or distribute or offer for sale or dispatch or deliver to any person for purpose of sale any edible oil which is not packed, marked and labeled in the manner specified in the regulations unless specifically exempted from this condition vide notification in the official Gazette issued in the public interest by food safety commissioners in specific circumstances and for a specific period and for reason to be recorded in writing.





Certificate OF REGISTRATION

This is to Certify that the
Food Safety Management System
of

Punjabi Ghasitaram Halwai (P) Ltd.
G. Ghasitaram Estate, Jasmine Mill Road, Mahim (E),
Mumbai - 400017, Maharashtra, India



has been independently assessed and is compliant
with the requirements of

ISO 22000:2018

This Certificate is applicable to the following product or service ranges:
Manufacture & Supply of Milk Bases Sweets (Mawa & Bengali), Dry Fruit Sweets,
North Indian Punjabi Sweets, Halwa Specialties, Sugar Free Sweets,
Namkeen (Gujarathi Farsan) & Packed Sweets.

Category Code # CIV

::Certificate No: 09110425D

Date of initial registration	31 October 2020
Date of this certificate	31 October 2020
Surveillance audit on or before	30 October 2021
Recertification Due/ Certification expiry	30 October 2023

Validity of this Certificate is subject to completion of surveillance audit on or before of due date in case surveillance audit not allowed to be conducted this Certificate shall be suspended / withdrawn. This certificate is property of ICL Certifications and shall be returned immediately when demanded.

Accreditation



J. J. J.
Director

This Certificate is the property of Integral Certification (P) Ltd. and shall be returned immediately when demanded.

Integral Certification (P) Ltd.
 U-60 (3rd Floor), Shakti Park, Conno Nagar, Delhi 110092
 India | Tel: +91 11 4351 7700 | Fax: +91 11 4351 7701
 Email: info@iclcert.com | www.iclcert.com

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सत्यमेव जयते

महाराष्ट्र शासन

औद्योगिक सुरक्षा व आरोग्य संचालनालय (कामगार विभाग)

नमूना क्रमांक ४

(नियम ६ व ८ पाहणे)



परवाना क्रं : १०००९२३१

कारखान्याची नोंदणी व कारखाना चालविण्याचा संबंधीचा परवाना

नोंदणी क्रमांक : १२१९०१०७३४००P-८



कारखाने अधिनियम, १९४८ आणि त्यासंबंधी असलेले नियम यांच्या तरतुदीप्रमाणे पंजाबी घासीतरम हलवाई प्राईवेट लिमिटेड यांना खाली वर्णन केलेल्या जागेत कारखाना चालविण्यास परवाना देण्यात आला आहे.

या परवान्यान्वये या जागेत कोणत्याही एका दिवशी १५० पर्यंत कामगार लावण्यास आणि १०० पर्यंत अश्वशक्ति उपयोगात आणण्यास परवानगी आहे.

या परवान्याची मुदत ३१ डिसेंबर २०१९ पर्यंत आहे.

परवान्याचे नुतनीकरण १ जानेवारी २०२० ते ३१ डिसेंबर २०२३ पर्यंत करण्यात आले आहे.

Digitally Signed by Naresh Ashok Devraj
((Directorate of Industrial Safety and Health))
Date: 12/11/2018 5:31:18 PM

शुल्क रु. १०७८९२.६० पोहोचले

दिनांक : ११-१२-२०१८

Signature valid



सह/अपर संचालक
औद्योगिक सुरक्षा व आरोग्य,
महाराष्ट्र राज्य, मुंबई

परवाना दिलेल्या जागेचे वर्णन

परवाना दिलेल्या कारखान्याचे

पंजाबी घासीतरम हलवाई प्राईवेट लिमिटेड

Factory Name :

Punjabi Ghasitaram Halwal Private Limited

पत्ता :

जी घासीतरम इस्टेट, जास्मीन मील रोड, माहीम, ईस्ट, Ward

Address :

GNorth, मुंबई शहर, महाराष्ट्र, ४००० १७

G Ghasitaram Estate, Jasmine Mill Road, Mahim, East, Ward GNorth, Mumbai City, MAHARASHTRA, 400017

कलम :

२(न)०

औद्योगिक वर्गीकरण :

१०७३४

कारखान्याच्या इमारतीचे नकाशे दिनांक ११.१२.२०१४ च्या जावक क्रमांक Dist/Plar/८४६/१४/SPR/२१३४३/६ खाली मंजूर केले गेले आहेत.

This Certificate is digitally signed by on.

टिप : हा कारखान्याची नोंदणी व कारखाना चालविण्याचा परवाना आहे. हा परवाना देण्यात आल्यामुळे ज्या जागेत हा कारखाना स्थित आहे, त्या जागेस कोणतीही वैधता आपोआप बहाल होत नाही तसेच ज्या जागेत हा कारखाना स्थित आहे ती जागा आज दिनांक वेळेस अस्तित्वात असल्या संबंधात या परवान्यामुळे कोणताही हक्क व स्वामित्व सदरहू भोगवटदारास प्राप्त होत नाही



S. MAF. ② VII
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Food And Drug Administration, Maharashtra State
परवाना / License
[नियमावली २.१.४(६)] / [See Regulation 2.1.4(6)]
अन्न सुरक्षा व मानदे अधिनियम २००६
Food Safety and Standards Act, 2005



परवाना क्रमांक / License Number : 11518004000000

1. अन्न व्यवसाय परवाना धारकाचे व नैदणीकृत कार्यालयाचा नाव, पत्ता
Name & Registered Office Address of Licensee

PUNJABI GHASITARM HALWAI PVT.LTD.
G.Ghasitaram Estate , Jasmine Mill Road, Mahim, Mumbai
400017, Greater Mumbai (Maharashtra) - 400017

2. आस्थापनेचा अधिकृत पत्ता
Address of Authorized Premises

G.Ghasitaram Estate , Jasmine Mill Road, Mahim, Mumbai
400017, Greater Mumbai Ward-G/N, Greater
Mumbai (Maharashtra) -400017

3. व्यवसायाचा प्रकार / Kind of Business

Manufacturer

4. दुग्ध व्यवसाय विवरण हेतु / Dairy Business Details

No

5. परवान्याचा प्रकार राज्य / Category of License :

State

परवाना हा अन्न सुरक्षा व मानदे अधिनियम २००६ च्या तरतुदीच्या अधिन राहून मंजूर करण्यात आला आहे, तसेच त्याअंतर्गत सर्व तरतुदीचे करणे धारकास
बंधनकारक आहे. / This license is granted under and is subject to the provisions of FSS Act, 2006 all of which must be complied
with by the licensee.



(P. M. RAUT)

Designated Officer and
Assistant Commissioner (Food)
Food & Drug Administration (M.S.)
Gr. Mumbai

स्थळ / Place Greater Mumbai

पदावधीत अधिकारी याचे शिक्का व स्वाक्षरी / Stamp & Sign. Of Designated Officer
अन्न व औषध प्रशासन म. रा. / Food and Drug Administration, M. S

दिनांक / Date 08/01/2018

विधीप्राप्तता व नुतनीकरण / Validation And Renewal

License Issue / Renewal Date परवान्याचा दिनांक	Period of validity विधीप्राप्तता	License Fee Paid पदान केलेले परवाना शुल्क	Items of Food products authorized to Manufacture/ Re-pack/ Re-label	Installed handling Capacity	Signature Of Designated Officer पदावधीत अधिका-याची स्वाक्षरी
08/01/2018	07/01/2023	Rs.15000	Please refer to annexure for details.	Please refer to annexure for details	

The Application for renewal of license shall be submitted 30 days prior to the expiry date mentioned above
after which Rs.

100 per day will be charged up to the date of expiry.

Disclaimer-This License is only to commence or carry on food businesses and not for any other purpose.

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महाराष्ट्र शासन
Government of Maharashtra



Food And Drug Administration, Maharashtra State

परवाना / License

[नियमावली २.१.४(६)] / [See Regulation 2.1.4(6)]

अन्न सुरक्षा व मानदे अधिनियम २००६
Food Safety and Standards Act, 2006

License Number : 11518004000015

Items of Food products with capacities installed authorized to Manufacture/ Re-pack/Re-label

Other food processing units

Sl.No.	Product Description	Quantity (MT/Day)	Kind of Business
1	Salted Almond, Salted peanut, Salted Cashew .Dates 15.2	0.1	Manufacturer
2	Chocolate Barfi, Chocolate mawa Cake, Chocolate Mithai 05.1.3	0.1	Manufacturer
3	Mithai, namkeen, Sandwich, Burger, Hot Dog 16	0.1	Manufacturer
4	Aloo bhujia ,Aloo lacha, Banana wafer black pepper, Banana wafer spicy, Barbeque penne, Batata wada, Bhakarwadi, Bhavnagri, Bikaneri bhujia, Bombay Chana, Calcutta mix, Chakli, Chana chor, Chat puri, cheese bingo, corn chiwda, Dahi wada dry, Dalmonth special, Dalmotn , Farali chiwda peanut, Farali Chiwda Cashew, Farsan samosa, Garlic/ Tomato/ Palak sev, Ghathai plain/ Spicy/ Bhavnagiri etc 15.1	0.1	Manufacturer

(P. M. RAUT)

Stamp and signature of Designated Officer

Assistant Commissioner (Food)

खा. सं. और मा. शा. २००६ के अधिनियम में अनुशासन अधिकारी
Food & Drug Administration, Maharashtra
State Licensing Authority under FSSA, 2006



शिव सेना

शाखा क्र. १८७



श्री. मुत्तुपट्टण तेवट (शाखाप्रमुख)

TO WHOMSOEVER IT MAY CONCERN

Respected,

Punjabi Ghasitaram Halwai Pvt. Ltd.



It's my honour and pleasure to inform that the Punjabi Ghasitaram Halwai Pvt. Ltd. situated at Jasmine Mill Road, Sahu Nagar, Mahim East, Mumbai, in our locality.

We appreciate all the products produced by this company and we are the regular customer of Punjabi Ghasitaram Halwai Pvt. Ltd. for last 50 Years years. They have good quality Products, exporting around the world.

You have set new benchmark for factory around this area in Sahu Nagar. We are happy with your presence and are impressing with your finest work and spreading sweetness for our locality by giving us good products.

We are really very proud to have Punjabi Ghasitaram Halwai Pvt. Ltd. company in our area, because of this factory we have the privilege to address the society about Punjabi Ghasitaram as an hall mark in Dharavi and most of the residents in the area are very happy because they get the fresh sweets at the discounted rates.

Your factory premise is clean, staffs are cooperative and services are appreciated.

Thank you once again for such a brilliant performance, in our area for over 50 years.

Best Regards

P. MUTHURAMALINGAM (SEO)
Special Executive Officer
Flat No. 407, 'Q' Wing,
Netaji A.C.H.S., Kalyanwadi,
Dharavi, Mumbai - 400 017.

कार्यालय पत्ता : शिवसेना शाखा बॉर्डर क्र. १८७, अभ्युदय को. जीप. रोड, धारावी मेल रोड, मुंबई ४०००१७
घराबा पत्ता : ४०७, 'क्यू' विंग, नेताजी 'ए' सोसायटी, पु.एम.तेवट नगर, कल्याणवाडी, धारावी, मुंबई ४०००१७

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शिव सेना

शाखा क्र. १८७



श्री. मुत्तू पट्टण तेवर (शाखाप्रमुख)

TO WHOMSOEVER IT MAY CONCERN



Respected,
Punjabi Ghasitaram Halwai Pvt. Ltd.

It's my honour and pleasure to inform that the Punjabi Ghasitaram Halwai Pvt. Ltd. situated at Jasmine Mill Road, Sahu Nagar, Mahim East, Mumbai, in our locality.

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We are proud to have Punjabi Ghasitaram Halwai Pvt. Ltd. company in our locality.

Your factory premise is clean, staffs are cooperative and services are appreciated.

I thank you once again for such a brilliant performance.

Best Regards

P. MUTHURAMALINGAM (SEO)
Special Executive Officer
Flat No. 407, 'Q' Wing,
Netaji A C.H.S., Kalyanwadi,
Dharavi, Mumbai - 400 017.

कार्यालय पत्ता : 'शिवसेना शाखा' बॉर्ड क्र.१८७, अभ्युदय को.ओप.बँक, धारावी मैन रोड, मुंबई ४०००१७
घरचा पत्ता : ४०७, क्यु विंग, नेताजी 'ए' सोसायटी, पु.एम.तेवर नगर, कल्याणवाडी, धारावी, मुंबई ४०००१७



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सौ. मारिअम्माल मुत्तू तेवर

शिवसेना नगरसेवेका
प्रभाग क्र. १८७



महानगरपालिका

विशेष कार्यकारी अधिकारी
सदस्य - महिला बाल कल्याण
(उपसभापती)



सदस्या - स्थापत्य सदस्य कमिटी

कार्यालय - शिवसेना शाखा क्र. १७८, अभ्युदय को. ऑप बँके समोर, धारावी मेन रोड,
धारावी, मुंबई - ४०००१७. मो. ९८६७२०२४२५ / ९३२४०८९९२४ / ९६९९८९८८९३

जावक क्र.: 564

दिनांक :



M/s. Punjabi Ghasitaram Halwai Pvt Ltd,
Jasmine Mill Road,
Dharavi,
Mumbai-400017

19th October 2022

Dear Sir,

It's my honour and pleasure to inform that the M/s. Punjabi ghasitaram Halwai pvt ltd situated at Jasmine Mill road, shahu Nagar, Mahim east, mumbai.

We appreciate all the products produced by this company and we are the regular customer to purchase the sweets for last 15 to 20 years from this company.

With "Divine" you have been new benchmark for yourself around this area in Dharavi. We are expecting that you will impress us with your finest work and spreading sweetness for our locality by giving us successful results in future.

We are proud to have Punjabi Ghasitaram Halwai Pvt Ltd company in our locality.

I thank you once again for such a brilliant performance.

Thanking You
Yours faithfully

M. Mariammal

Mrs. Mariammal Muthu Thevar
(Councilor Ward 187, G/N)

श्रीमती. मारिअम्माल मुत्तू तेवर
शिवसेना नगर सेवेका
सदस्य - महिला बाल कल्याण समिती
विशेष कार्यकारी अधिकारी
कार्यालय : शिवसेना शाखा क्र. १७८,
अभ्युदय बँके समोर, धारावी, मुंबई - ४०००१७.

निवास - रुम. न. ४, पी. इ. चाल, पहिला मजला, अभ्युदय को. ऑप बँके समोर, धारावी, मुंबई - ४०००१७.

TO WHOMSOEVER IT MAY CONCERN

Respected,
Punjabi Ghasitaram Halwai Pvt. Ltd.



It's my honour and pleasure to inform that the Punjabi Ghasitaram Halwai Pvt. Ltd. situated at Jasmine Mill Road, Sahu Nagar, Mahim East, Mumbai, in our locality.

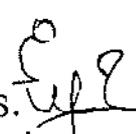
We appreciate all the products produced by this company and we are the regular customer of Punjabi Ghasitaram Halwai Pvt. Ltd. for last 15 to 20 years. They have good quality Products.

With "Divine" you have set new benchmark for factory around this area in Sahu Nagar. We are happy with your presence and are impressing with your finest work and spreading sweetness for our locality by giving us good products.

We are proud to have Punjabi Ghasitaram Halwai Pvt. Ltd. company in our locality.

Your factory premise is clean, staffs are cooperative and services are appreciated.

I thank you once again for such a brilliant performance.

Best regards. 
Laxmi Kotakonda
Bismilla Road, Azad nagar
Mahim, Dharavi
Mumbai - 400017

TO WHOMSOEVER IT MAY CONCERN

Respected,
Punjabi Ghasitaram Halwai Pvt. Ltd.



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I thank you once again for such a brilliant performance.

Agnes

Best regards,
Agnes - Amma
Sahu Nagar
Jasmine Mill Road
next to Bharat hotel
Mahim (East)
Bombay - 400017

TO WHOMSOEVER IT MAY CONCERN

Respected,
Punjabi Ghasitaram Halwai Pvt. Ltd.



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I thank you once again for such a brilliant performance.

Best regards.

Bantosh Maghate

8/14 3rd floor M.L. Camp

Dr. Ambeel Kar Road Mumbai 400019

Mo 8850295431

TO WHOMSOEVER IT MAY CONCERN



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Punjabi Ghasitaram Halwai Pvt. Ltd.

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I thank you once again for such a brilliant performance.

Best regards.

Abhinav R. Dethle

9324499797

*Milind Nagarkar, M.L.Camp,
Dr. Ambedkar Road,
Matunga = 400 019.*

TO WHOMSOEVER IT MAY CONCERN



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Punjabi Ghasitaram Halwai Pvt. Ltd.

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I thank you once again for such a brilliant performance.

Best regards.
Kiran Ashok Nikam
Matunga L. Camp
B.no 7 R. no 2

Mob: 9867184777

Kiran.

TO WHOMSOEVER IT MAY CONCERN



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Matunga L. camp
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Mob: 9867184777

Kiran

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I thank you once again for such a brilliant performance.

Best regards.

Mr. Shashikanth M. Jagtap
Room NO. 16, BLDNG. NO. 04
Saint Mother Teresa Road.
Matunga Labour Camp.
Mumbai - 400019
9092416997

TO WHOMSOEVER IT MAY CONCERN

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Punjabi Ghasitaram Halwai Pvt. Ltd.



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I thank you once again for such a brilliant performance.

Best regards.

5/21/2012 21:00 019202738198/

E-2 2113 012

2/17/12 - 17

Divine

TO WHOMSOEVER IT MAY CONCERN

Respected,
Punjabi Ghasitaram Halwai Pvt. Ltd.



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Best regards.

Ashok Laxman Bhandarkar 8779732383
Mandanga Heben Camp
(E) Ward. Chwall No, 3. Room No D.
Barbany 101,

[Signature]

TO WHOMSOEVER IT MAY CONCERN



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Best regards.

Rajesh Vasant Gaitwad. 8450193476
Matunga Labour Camp.
Chawl No 28/382, opp. Zopala

TO WHOMSOEVER IT MAY CONCERN

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Best regards.

Handwritten signature and name in Hindi: श्रीमती/श्रीमान श्री. राजेश शर्मा, श्री. राजेश शर्मा, कल्याण नगर, मुंबई-४०००७०

TO WHOMSOEVER IT MAY CONCERN

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Best regards.

Ashok Thakur - Manager - 10/11/19

M: 9892664547

TO WHOMSOEVER IT MAY CONCERN

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Punjabi Ghasitaram Halwai Pvt. Ltd.



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Best regards.

P. NATARATAN
AMATKAR ROAD
M-L CAMP
MUM - 19

TO WHOMSOEVER IT MAY CONCERN

Respected,
Punjabi Ghasitaram Halwai Pvt. Ltd.



It's my honour and pleasure to inform that the Punjabi Ghasitaram Halwai Pvt. Ltd. situated at Jasmine Mill Road, Sahu Nagar, Mahim East, Mumbai, in our locality.

We appreciate all the products produced by this company and we are the regular customer of Punjabi Ghasitaram Halwai Pvt. Ltd. for last 15 to 20 years. They have good quality Products.

With "Divine" you have set new benchmark for factory around this area in Sahu Nagar. We are happy with your presence and are impressing with your finest work and spreading sweetness for our locality by giving us good products.

We are proud to have Punjabi Ghasitaram Halwai Pvt. Ltd. company in our locality.

Your factory premise is clean, staffs are cooperative and services are appreciated.

I thank you once again for such a brilliant performance.

Best regards.

जिनेश कुमार शर्मा
 पुंजाबी एस. गहलुजा हलवाई कंपनी
 फ. ३०९९५३३३७०

TO WHOMSOEVER IT MAY CONCERN

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Best regards.

Signature Signature Signature
 8983784182

RT:6 Signature (HIST)

TO WHOMSOEVER IT MAY CONCERN

97



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Punjabi Ghasitaram Halwai Pvt. Ltd.

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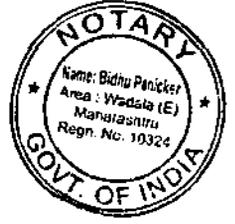
Your factory premise is clean, staffs are cooperative and services are appreciated.

I thank you once again for such a brilliant performance.

Best regards.

V. Velmarugan.
Shop No: 7, R. K. Hair Dressers,
Malunga Labour camp.
Mumbai. 40 0019.
Mob: 9987164452

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Best regards. *शशिनिन बापुशत गुप्ता*

मो. 9773416219

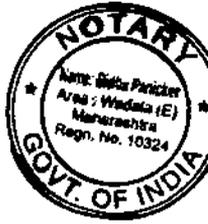
मकमुडी मारुग लेवर कम्प

अपाली प्रो. शशिलि

Shop !-6

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Best regards,

Anil B. Surve
 102, Cmg, Ambelker
 Road, Anil Gan Sheb
 Mumbai - 400019.
 T: 83 77 525
 Anil

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Best regards. *निदेश कुमार शाह*

शक्ति शोभन

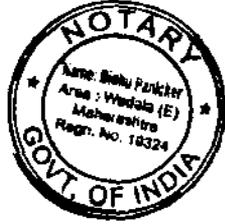
माहेगा लोक कम्प

Shah ! 8

9920597540

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Best regards,

Jasbir
B-H Rupwast
A-30/102 Matunga
Labour Camp
Matunga 11
9167207689

B-H Rupwast
18/8/22

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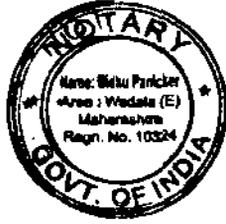
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Best regards.

२४.११.२०१९
 श्री. अशोक ए. एस. ए. ए. ए.
 ४१३/११, मीना रोड, माहिम ईस्ट - १९
 ४१.९९९२४९३५५५

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श्री. वि. वि. वि.
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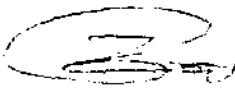
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Best regards.


Simon D. P. Thakre
9867600653

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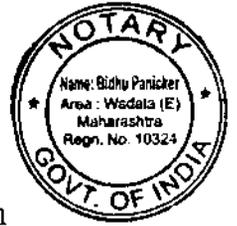
Best regards.

Suam. Y. Sabite

989263101

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Best regards.

SHANIKATNA. B. S. DE.
9767018608

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Best regards.

Sachin Jadhav
B.S. K. S.H. Mumbai 400019

Mo 916353 157

[Signature]

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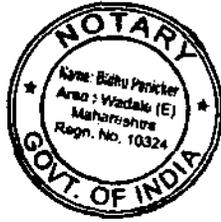
मिनाय कामडे - 9892487135

भाडुंगा लेडीज कॉम्प्लेक्स
घाट 1/7. डी. प्रोबोस-कर रोड
भाडुंगा मुंबई - 19

TO WHOMSOEVER IT MAY CONCERN

109

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Best regards.

Signature
m L Corp P-365
Dr Dm B. K. R. Po 19
9833212553

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Best regards. *WTC 904075817E*

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Best regards.

Narayan
Narayan
Shop No. 23, Municipal Chowk No. 2
Near Irani Hotel,
Maturje Labour Camp,
Mumbai - 40017.
9220759251

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सुर्यशंकर - मो० - ९९३०५०३१२५
 हेगाग लारूमि हेपो मांडगा लोवलकेम्य
 मो० नो० - १९

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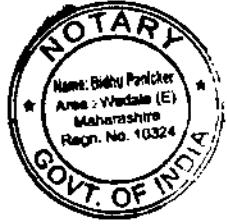
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Best regards.

8976244108
 राजेश शिवाजी अहिर
 राजेश चंदाजी विला विला गौड
 वि. नं. 14

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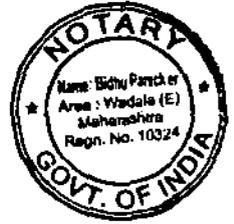
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Best regards.

RAMESH PARMAR
CHAWL no A/5 RNOSS
M-L. CAMP. Mumbai-19
9892177799

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Shalini J. Sharma

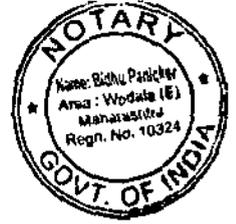
Megudi Chel, Room No 15

T. H. Kutayal Mang. Mar. 2017

Bentz 10619

8976672217

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Best regards.

A N BHURE

A handwritten signature in black ink, appearing to read "A N Bhure", with a horizontal line underneath.

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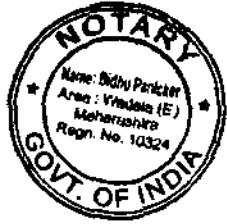
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Best regards.

Rakesh S. Pihare -9372283382

श्रीगुरुदेव नमो
 जगदीश्वर महाराज
 मन्त्र A 29. अक्षरानुसृत

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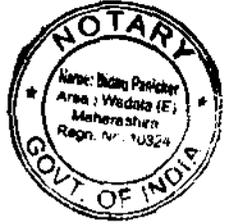
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Yashwanth Vishnu Ramchandra
9821932838

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It's my honour and pleasure to inform that the Punjabi Ghasitaram Halwai Pvt. Ltd. situated at Jasmine Mill Road, Sahu Nagar, Mahim East, Mumbai, in our locality.

We appreciate all the products produced by this company and we are the regular customer of Punjabi Ghasitaram Halwai Pvt. Ltd. for last 15 to 20 years. They have good quality Products.

With "Divine" you have set new benchmark for factory around this area in Sahu Nagar. We are happy with your presence and are impressing with your finest work and spreading sweetness for our locality by giving us good products.

We are proud to have Punjabi Ghasitaram Halwai Pvt. Ltd. company in our locality.

Your factory premise is clean, staffs are cooperative and services are appreciated.

I thank you once again for such a brilliant performance.

Best regards,

N. Meghnad Nadar

*Laxmi Communication
Raja General Stores
Kamala Nagar
Jasmine milk Road
Mahim (East)
Mumbai - 400017*

TO WHOMSOEVER IT MAY CONCERN

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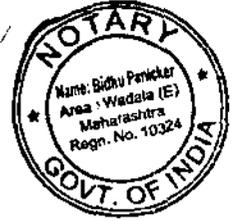
I thank you once again for such a brilliant performance.

Best regards.

M. Narendran V. Deshpande
14/10/2022

DR. NARENDRA V. DESHPANDE
M.B., B.S. D.C.M. (BOMB.), F.A.G. (E)
M.A.C., REG. No: 40422
CLINIC: 7-B, Dr. Bhaliga Nagar,
Mahim (E), Bombay-400 017.

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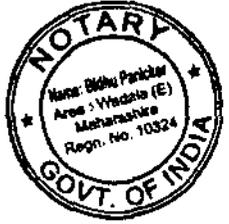
Best regards.

Mr. Deepak N. Kale. c/o Mr. Narendra A. Kale.

Jazz Interiors Leather Boutique.
18, Kalekar Chawl, Sion Bandra Link Rd.
Dharavi Mumbai - 400017.

Jazz
INTERIORS
LEATHER BOUTIQUE
18, Kalekar Chawl,
Sion Bandra Link
Road, Dharavi,
Mumbai - 400017.

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Darshana

Best regards.

Ms Darshana W. Nerkar
Kunchi Kanwe Nagar
7th feet Road,
Dhavra, Mahim
Mumbai - 400017.

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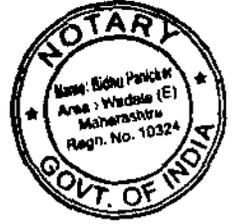
S. Shanti

Best regards,

Mrs. Shanti. Dudiyar

Sahu nagar
chawl no 12 / Room NO 18
Mahim, Mumbai - 400017

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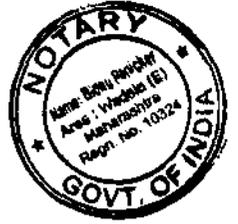
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Best regards.

Mangal. Sunil Kapurche
Kundli Karve Nagar,
7 feet Road, B-1/66
Dharavi, Mumbai - 400017.

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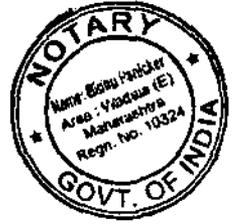
Sona Pujari

Best regards.

Sona Pujari
Labour Camp,
Room chawl/hall,
Sahu Nagar,
Dharavi
Mumbai - 17.

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शुभा म. गुप्ता
Best regards.

Mrs. Sobha M. Gupta
Matunga Labour Camp
B. Ward, Chawl no 11
Room no. 129.
Mumbai no. 19

BEFORE THE HON'BLE
NATIONAL GREEN
TRIBUNAL
WESTERN ZONE BENCH,
PUNE
(UNDER SECTION 14 AND
SECTION 18(1) READ WITH
SECTION 20 OF THE
NATIONAL GREEN
TRIBUNAL ACT, 2010
ORIGINAL APPLICATION
NO.OF 2022

NadeemAltafChowdhary&Ors.
...Applicants

Versus

Maharashtra Pollution Control
Board and Ors.
...Respondents

**AFFIDAVIT IN REPLY ON
BEHALF OF RESPONDENT
NO.3**



M/s.JAYAKAR& PARTNERS
Advocates for Respondent No.3